

## BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW DELHI

OA.NO.606 OF 2018

225

IN THE MATTER OF :-

Compliance of Municipal Solid Waste Management Rules,2016

NODH:

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THROUGH



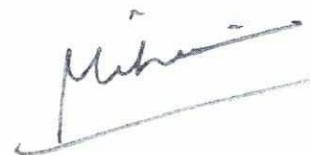
**(SUNITA SHARMA)**

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**Quarterly Report in Compliance to the Orders Dated 16.01.2019 and 14.05.2019 in Original Application No. 606/2018 before National Green Tribunal, New Delhi, on Behalf of Union Territory of Lakshadweep**

The present report contains the progress that has been made pursuant to the order of the Hon'ble NGT of 14.05.2019 in compliance to the directive at para 45(ii) to furnish quarterly report. This third quarterly report is submitted indicating the progress for the period from 01.11.2019 to 31.01.2020. Further it contains compliance to other court directions. The point wise progress is given below.

2. As per directive at para 45(i) the Advisor to the Administrator has held two monthly SLAB meetings on 17.12.2019 and 24.01.2020. The copies of the minutes are enclosed as **Annexures-R1 and R2.**
3. The State Level Monitoring Cell conducted a meeting on 31.01.2020. The copy of the minutes is enclosed as **Annexure R-3.**
4. The State Level Special Task Force (STF) under Solid Waste Management Rules,2016 held a meeting on 15.01.2020. The copy of the minutes is enclosed as **Annexure R-4.**
5. The District Committee to monitor environmental norms on Solid Waste Management Rules, 2016 conducted two meetings under the chairmanship of District Collector on 09.12.2019 and 23.01.2020. The minutes are appended as **Annexures-R5 and R6.**
6. As per directive at para 45(iii), the concerned officers/staff have been imparted training by the Departments of Environment & Forest and Science and Technology. The details of capacity building imparted for the period from 01.11.2019 to 31.01.2020 are shown at **Annexures R7&R 8.**
7. As per the directive at para 45 (iv),it is submitted that, the Lakshadweep Pollution Control Committee (LPCC) entrusted the work of estimating the value of environmental degradation and cost of restoration on the basis of cost benefit analysis to Cochin University of Science and Technology (CUSAT), Kochi, Kerala. An interim report has been submitted by the CUSAT recently in the month



of January, 2020 which is under study. The final report is expected to be submitted by September, 2020.

8. As per directive at para 45(v) it is submitted that, the performance audit of Lakshadweep Pollution Control Committee has been conducted by a Committee constituted by the Central Pollution Control Board on 28.05.2019. The present status report on the gaps pointed out is enclosed herewith as **Annexure R-9**.
9. It is submitted that, as per the Order of the Hon'ble NGT, dated 26/9/2019 in OA No.360/2018, it was directed to prepare District Environment Plan on or before 15/12/2019. The Lakshadweep Environment Plan has been prepared in compliance to the direction and submitted to the CPCC on 19.12.2019 by the Department of Environment and Forests. The copy of the letter is marked as **Annexure-R 10**.
10. The steps taken in compliance to Hon'ble NGT order on Solid Waste Management and other issues have been explained in the following paragraphs.

**Compliance to Solid Waste Rules including Legacy Waste:**

11. The quantity of solid waste generation per day in UTL is 35 MT out of which Bio Degradable is 18 MT and Non Biodegradable is 17 MT.
12. It is reiterated that in UTL there are 10 Central Garbage Depositories. Since, 2014 the segregation of bio-degradable and non bio degradable waste at source is going on in all the islands. For the purpose of collection of Non Biodegradable waste, 4686 community bins of 150 ltr capacity have been installed in the islands at strategic places. The non-biodegradable waste is brought to the CGD and further segregated into recyclable and non recyclable waste. The non recyclable waste is going to incinerators wherever installed and commissioned and recyclable waste after item wise segregation is transported to the mainland. In the last quarter from November, 2019 to January, 2020 143 MT of recyclable waste has been transported.
13. In so far as Biodegradable waste is concerned processing facilities have been developed at Kavaratti. The Biodegradable waste is collected from 2500 bins and then taken for composting in the pits. Further the department will place 50 red



colour coded waste bins for the collection of napkin/diaper generated from household level at Kavaratti Island shortly. The collection and transportation of door to door segregated waste is outsourced to private contractor at Kavaratti.

14. Considering the successful implementation of this Kavaratti model in last 3 months, the UT Administration proposes to extend the door to door collection of biodegradable wastes to the all other 9 remaining Islands over the next six months.
15. It is submitted that Solid Waste Management Incinerator installed at Kavaratti with 100 Kg/Hr capacity has been commissioned. About 9 MT of Non Biodegradable waste have been disposed. The installation of Incinerator of same capacity at Agatti has been completed and will be commissioned in the second week of February, 2020. The installation work of incinerators of same capacity at Amini, Andrott and Minicoy is in progress. In the case of remaining six Islands the material and equipments are under fabrication and are expected to be supplied in the next couple of months.
16. It is reiterated that 610 MT of legacy waste has been removed and transported from all Islands to the mainland in 2018-19.
17. The Solid Waste Management Bye-law 2018 has a provision to introduce user fees for the service on waste management. The Administration proposes to incorporate user fees from the individual households for the collection of solid waste with effect from 1<sup>st</sup> April 2020.
18. UTL proposes to procure 18 closed container vehicles (13 Nos Three Wheeler and 05 Nos Four Wheeler) for the transportation of solid waste in all Islands except Bitra which is very small and the administrative approval for the procurement has been taken.
19. The proposal for management of bio-degradable waste in decentralised manner in Lakshadweep through bio-gas plant has been submitted to the Ministry of Environment and Forest with the support of World Bank to install 11950 bio gas plants in all house holds of various islands of Lakshadweep under the ICZMP phase II project. The total project cost is Rs.23.90 Crore. The proposal is under consideration.



**Compliance to Bio -Medical Waste Rules:**

20. It is submitted that the State Advisory Committee held a meeting on 15.01.2020 for implementation of Biomedical Waste Management Rules, 2016. A copy of the minutes is at **Annexure – R-11**.
21. The District (Island) Monitoring Committees for Bio Medical Waste management Rules 2016, have all convened meetings in the last quarter. The minutes of the meetings are collectively at **Annexure R-12**.
22. The Department of Health proposes to enter into MoU with IMAGE Kerala for the following:-
- a) Supply of consumables with barcode for segregation of Biomedical Waste generated in the islands.
  - b) Technical and logistic support for implementation of Barcode System in this UT.
  - c) Final disposal of disinfected Red, Blue and White category of Biomedical Waste generated in the islands.
23. The MoU is expected to be signed by the end of February 2020. Meanwhile for the implementation of bar code system, manual register will be maintained for this purpose.
24. The Department of Medical Services have placed supply order for procurement of 10 Autoclaves and 10 shredders for the treatment of biomedical waste in all the islands for the government hospitals. The supply of machinery/equipments with installation is expected to be completed by the end of March, 2020.
25. All the 46 health institutions/units have submitted applications to the Lakshadweep Pollution Control Committee for grant of authorization which is under process. One private unit has been permanently closed.



### Air Quality Management

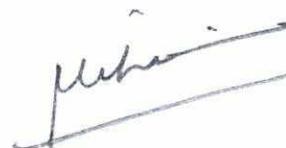
26. The department of Science and Technology has notified the categorization of areas in the UTL into silence areas/zones and mixed zones for the purpose of implementation of noise standards. Further the said department has notified the implementing and regulatory authority for the maintenance of the ambient air quality standards in respect of noise under the rules. Copies of the said notifications are enclosed as **Annexure R-13**.
27. The department further proposes to procure 10 sound level meters for installation of each of the islands. In this regard the tender process is underway.
28. Further the Department of Road Transport has obtained administrative approval for the setting up of vehicle pollution testing centres in all the islands. The tender process for the procurement of equipments in this regard is underway.
29. There are no air polluting industries in Lakshadweep as it is no industrial zone.
30. There is one air quality monitoring station at Kavaratti and monitoring PM 10. The reports are sent to the CPCB.
31. UTL will consider setting up of more air quality monitoring stations in other Islands.

### Compliance to Construction & Demolition Waste

32. The C&D waste is considered in the UTL as resource rather than waste. The Government as well as public are utilizing this resource material for the new construction works like filling in plinth, leveling of grounds etc. The resource generated (C&D material) during any demolition is stored temporarily in the 21 identified store yards and in a short span of time it is utilized for the new construction.
33. In the long term UTL may consider installation of crusher and segregated plants in case there is a sufficient quantities of C&D requiring to be crushed and reutilized.

### Compliance to Hazardous Waste Rules:

34. The inventory of hazardous waste generation has been completed.

  
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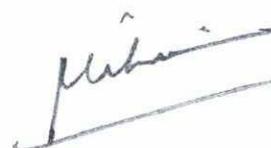
- 35.Regarding status of implementation and recommendation made by monitoring committee in its interim report the same has been submitted to CPCB. The copy of the letter is enclosed as **Annexure R-14**.
- 36.Regarding the transportation, storage and disposal facilities the used oils are stored in separate barrels in leakage free yard of Electricity Department in each island. At present in the UT of Lakshadweep there is no authorized recyclers/utilizers/co processor of Hazardous Waste of CPCB. Hence action is also initiated to finalise the authorized recycler of CPCB at mainland for final disposal.

**Compliance to E-Waste Rules:**

- 37.Inventory of e-waste generation is under progress and will be completed by April,2020.
- 38.Regarding collection and storage of e-waste in various islands it is stated that a designated area is identified in the Central Depository Site in each island. In this regard a circular is issued to all the bulk consumers(Departments, banks, educational institutions, health care facilities private companies etc.) to ensure that e-waste generated by them is channelized through collection centers and to maintain records as suggested in the E-Waste (Management & Handling) Rules,2016.
- 39.Regarding transportation, storage and disposal facilities at present in the UTL there is no authorized recycler/dismantler of CPCB. Hence action is also initiated to finalise the authorized recycler/dismantler of CPCB at mainland for final disposal.

**Status of STP and re-use of treated water:**

- 40.The estimated sewage generation from 11574 households is 2.8 MLD.
- 41.Regarding the treatment, it is submitted that the islands do not have any major industries or factories. In the island out flow is only from individual household, private establishments and from government institutions. Therefore, it is considered that sewage treatment plant is not necessary in islands. The faecal waste water is first discharged into septic tank and subsequently to soak pit and



the filtrated waste water from soak pit is then going to the ground through further natural filtration. Non faecal waste water is first going to a separate soak pit and then filtrated waste water from soak pit is then going to the ground through further natural filtration. For the treatment of faecal waste, UTL successfully implemented Bio-Toilets in three islands. For making 100% coverage of all households initially in Kavaratti, tender is proposed to be floated shortly. Proposal to install Bio-toilets in all islands/households in long run is also under consideration. Further, it is proposed to explore possibility of centralized Septage Treatment Plant at Kavaratti for processing of night soil from the septic tank after retention period. A firm has already appointed for preparing the DPR for this project and Work Order issued on 31/1/2020.

42. It is submitted that in UTL there are no bulk users for reuse of treated water such as Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture, Bus Depots and PWD.

43. In UTL there are no Aquatic Sources (Lakes, pond, etc.) being developed through treated wastewater.

#### **Ground water extraction/contamination and re-charge:**

44. A total of 4532 houses out of 11574 houses have been provided with rainwater harvesting tanks in capacities of 5000 - 10000 Ltr. Further 49 community rainwater tanks have been provided having capacities of 40000 - 100000 Ltr. About 355 Lakh Ltr. of rainwater per annum is harvested in Lakshadweep. The overflow from the rainwater structures are connected to nearby dug wells for accelerating the recharge of ground water.

#### **Rejuvenation of Water bodies:**

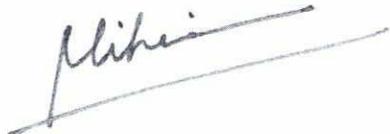
45. UTL is not having any ponds having an area of 0.5 acre or more. However, UTL is having 1731 small ponds (average size of 10 to 30 sqm). It is noticed some of the above ponds are abandoned or damaged. The conservation of these traditional ponds is highly relevant in the island scenario as the usage of these ponds will minimize the extraction of ground water and also enhance recharging of ground waters through rain. Action has been initiated for the rejuvenation, repair and rehabilitation of existing ponds. Out of 456 identified abandoned/damaged ponds

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218 have been rejuvenated. Action plan for the rejuvenation of remaining ponds (238) under Jal Shakti Abhiyan is shown at **Annexure R.15**.

46. The UTL has studied the status report on 14 thematic areas in OA No.606/2018 issued by the Central Pollution Control Board, Delhi on 27.12.2019. The observations made in respect of Lakshadweep have been noted as pointed out in the gap analysis and remedial action has been taken. In this regard the member Secretary of the LPCC has forwarded a compliance report to the CPCB and the same is shown as **Annexure R-16**.

47. As per the directive at para 45(i) that Advisor to the Administrator may "ensure that the entire UT is made compliant with the environment norms within next six months" it is submitted that the task of making compliant entire UT is huge and complex. Progress has been made and partial compliance has achieved in last eight month as indicated in previous two reports and present report. At least another year may be required to bridge the gaps.

  
(R MIHIR VARDHAN)  
Advisor to Administrator

F.No. 103/11/2019-E&F(P&L) Dated : 31.01.2020

  
असर पाल सिंह/Asar Pal Singh  
स्थानिक आयुक्त/Resident Commissioner  
केन्द्र प्रशासित प्रदेश लक्षद्वीप/UT Admn. of Lakshadweep  
लक्षद्वीप हाऊस/Lakshadweep House  
चाणक्यापुरी, नई दिल्ली/Chanakyapuri, New Delhi

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
Original Application No.606/2018

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In the matter of:

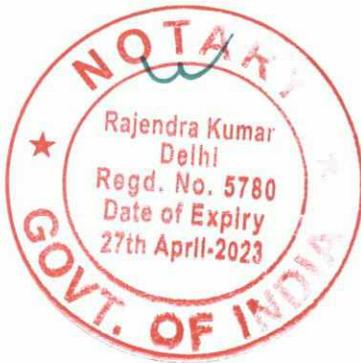
Compliance of Municipal Solid Waste Management Rules,2016

REPORT OF ADVISOR TO THE ADMINISTRATOR UNION TERRITORY OF  
LAKSHADWEEP, INDICATING COMPLIANCE TO ORDER DATED 14.05.2019.

I Asar pal Singh, S/o Shri Jagat Singh, Age 63 years holding the post of Residential Commissioner of Union Territory of Lakshadweep and having its office at Lakshadweep House, Chanakyapuri, New Delhi, and as authorised by Hon'ble Administrator do hereby solemnly affirm and declare as under;

1. That the afore cited matter relates to Integrated Solid Waste Management as per the directions of Hon'ble NGT in its orders of OA No. 606/2018 dated 16.01.2019, 14.05.2019 and 12.09.2019.
2. It is to submitted that the status up to October, 2019 was submitted to the Hon'ble NGT along with back ground information on 09.11.2019.
3. The present report of the Advisor is pursuant to the order of the Hon'ble Tribunal of 14.05.2019 wherein the following direction has been issued: -  
*"A quarterly report be furnished every three months. First such report shall be furnished by August 10, 2019"*.

4. In compliance to aforesaid direction enclosed the third quarterly report of the Advisor showing the progress up to 31.01.2020. It contains compliances in terms of various other directives of the Hon'ble NGT.



Verification



असर पाल सिंह/Asar Pal Singh  
स्थानिक आयुक्त/Resident Commissioner  
(Deponent)  
केन्द्र प्रशासित प्रदेश लक्षद्वीप/UT Admn. of Lakshadweep  
लक्षद्वीप हाऊस/Lakshadweep House  
चाणक्यापुरी, नई दिल्ली/Chanakyapuri, New Delhi

I, the above named Deponent verify at... New Delhi ..... on the 06 .day  
of February, 2020 that the contents of the above compliance affidavit are true to  
the best of my knowledge and as borne out of the official records.

Nothing material has been concealed therefrom.

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE  
DEPONENT EXECUTIVE WHO IS BELIEVED PERFECT TO  
UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT  
DELHI ON..... IDENTIFIED BY  
06 FEB 2020  
IDENTIFIED THE EXECUTIVE/DEPONENT WHO HAS  
SIGNED IN MY PRESENCE

IDENTIFIED

ATTESTED

RAJENDRA KUMAR  
NOTARY, DELHI-R-5780  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND, NEW DELHI  
Register Pg./Sl. No. ....

9899446209

असर पाल सिंह/Asar Pal Singh  
स्थानिक आयुक्त/Resident Commissioner  
(Deponent)  
केन्द्र प्रशासित प्रदेश लक्षद्वीप/UT Admn. of Lakshadweep  
लक्षद्वीप हाऊस/Lakshadweep House  
चाणक्यापुरी, नई दिल्ली/Chanakyapuri, New Delhi

06 FEB 2020

Sl. No. 7303

Annexure R-1  
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**Minutes of meeting in connection with 9<sup>th</sup> State Level Advisory Body (SLAB) on Integrated Waste Management dated 17.12.2019 in Lakshadweep**

The 9<sup>th</sup> State Level Advisory Body (SLAB) meeting was conducted in Secretariat Conference Hall (Ground Floor) on 17.12.2019 at 03.30 PM under the Chairmanship of Shri. Mihir Vardhan, IAS, Advisor to Administrator & Chairman, SLAB, UTLA, Kavaratti. The members who attended in the meeting are shown at **Annexure -I**

The Range Forest Officer & Head, Policy & Legal Division, Department of Environment & Forest welcomed the Chairman and SLAB members. The officer made detailed presentation on status and implementation of integrated waste management in respect of earlier meeting dated 30.10.2019 and the achievements thereafter up to 15<sup>th</sup> December, 2019.

After a detailed discussion of agenda points and action taken report, the body have taken the following decisions.

1. **Approval of Implementing Agencies under Environmental Management Plan:** The SLAB endorsed the approval of District Environmental Committee (DEC) on the constitution of Implementation/Execution Agency identified for the thematic area implementation as per Hon'ble NGT order in OA No. 360/2018 dated 26.09.2019 (**Action : All the Implementing Agency as per minutes dated 09.12.2019 of District Collector, UTLA**)
2. **Coconut Husk Management Plan:** The SLAB observed that the coconut husk and coconut pith are the major waste generating items and causing damage to aesthetic nature of the Islands. The SLAB directed the Industries department to submit a viable management plan for the use of coconut husk and coconut pith as income generating products rather than waste at present (**Action: The Director, Industries, Kavaratti**).
3. **Installation & Commissioning of Bio toilets:** The Body directed the Director, Dept. of Science & Technology to finalize E-tender processes for the procurement of bio toilets for all Islands (**Action: Director, S&T, Kavaratti**)
4. **Opening of Vehicle Pollution check centres:** The Body directed the Motor Vehicle Department to setup Vehicular pollution check centre's in all islands in consultation with Lakshadweep Pollution Control Committee (LPCC) considering the increasing number of traffic in all islands (**Action: Motor Vehicle Inspector, Road Transport/Director, S&T/ Member Secretary, LPCC**)
5. **Noise Pollution Management Plan:** The Body directed the Department of Science & Technology to prepare, finalise and implement Noise Management Plan in the Territory within 30 days. (**Action: Director, S&T/ Member Secretary, LPCC**).
6. **The Barcode tracking by HCF's:** The Director, Department of Science & Technology informed the difficulty to implement Barcode System under Biomedical Waste Management Rule, 2016 in Lakshadweep. The slow internet bandwidth is the major limitations in islands condition. The Director, S&T informed that the matter was reported to CPCB, New Delhi for further advice in this direction. The Body decided to implement the barcode system only after the receipt of the advice from CPCB, New Delhi (**Action: The Director, S&T/ Member Secretary, LPCC**).
7. **Procurement of segregation bins (Green & Blue bin) system:** It is decided to extend door to door collection of waste in all remaining Islands. The department shall procure of 10,500 pairs of bins (Green and Blue bins) for the segregation of waste domestically in all Islands through E-tender process (**Action : RFO & Head, Environment Division**)
8. **Distribution of twin bins at Kavaratti:** The body directed the department to procure and distribute twin bins to all remaining households at Kavaratti, immediately. The department shall depute an official to Kochi for the transportation arrangement of remaining bins in the barge, immediately (**Action: The RFO & Head, Environment Division**)

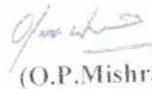
*[Signature]*

9. **Legacy Waste Management:** The Body directed the department of Environment & Forest to invite tender process from registered recyclers/ Authorised agents to dispose 10 Lakh or more cement bags laid down at Central Garbage Depository in various islands (Action: The RFO & Head, Environment Division)
10. **Purchase of vehicle for Waste Management:** The Body recommended to purchase 18 closed 4 wheeler Municipal Solid Waste Management Vehicles for the transportation of waste in all islands (Action: RFO & Head, Environment Division).
11. **State Environment Plan Approval :** The State Level Advisory Body approved the State Environment Plan prepared by Dept. of Environment & Forest as per Hon'ble NGT order in OA No. 360/2018 dated 26.09.2019 (Action: The Conservator of Forests, UTLA, Kavaratti).
12. **Release of Supplementary Grant for Waste Management:** The Body decided to approve Rs. 10 crore GIA to be recommended under supplementary grant for the management of integrated waste during the year 2019-2020 (Action: The Conservator of Forests, UTLA, Kavaratti).
13. **Purchase of Machineries and Equipment's for Waste Management, Treatment & Disposal:** The SLAB directed the department to procure all the machineries/equipment's viz. coconut leaf/wood shredder, plastic bottle crusher, bio composting machine, waste trollies etc. for all islands by inviting E-tender during the year 2019-2020 (Action: The Conservator of Forests, UTLA, Kavaratti).
14. **Procurement of Land for Incinerator Installation & Commissioning :** The Body directed the Department of Environment & Forest to sort out the issue on incinerator land in the Island of Kalpeni and Andrott with District Collector, UTLA (Action: The Conservator of Forests, UTLA, Kavaratti/District Collector, UTLA).
15. **Land for Biodegradable Waste Collection and Disposal Facilities:** All the DC/SDO in islands shall submit the availability of government/private land for the collection, segregation and treatment facilities of biodegradable waste proposed to be collected from house to house with effect from 1<sup>st</sup> February, 2020 (Action: All DC/SDO in Islands/RFO & Head, Environment Division).
16. **Implementation of Rules and Byelaws under Plastic Waste Management:** The body directed to submit the Action Taken Report from each peripheral unit under plastic waste management Byelaws implementation in the next meeting (Action: The DC/SDO's in all Islands / RFO & Head Environment Division).
17. **Construction & Demolition Waste:** The Body unanimously taken decision that Construction & Demolition waste generated in Islands are fully utilized for the reconstruction purposes as these are considered to be valuable materials in the islands. In other words, C&D waste is considers as resource rather than waste in all the Islands. The same may be communicated to CPCB in the report. (Action: The SE, LPWD/The RFO, Environment Division)
18. **Incinerator Ash Management:** The body decided that the LPWD shall collect the incinerator ash generated at the site once in a month for the construction and filling up purpose under government sector (Action: SE, LPWD/RFO (Hq), Kavaratti).
19. **Action Plan for Rainwater Harvesting:** The Body directed the department to send a copy of the Rain Water Harvesting Action Plan (RWHAP) with the approval of concerned Secretary to Nodal department to communicate to Hon'ble NGT. Reply to be submitted on or before 20<sup>th</sup> December, 2019 (Action: The SE, LPWD, Kavaratti).
20. **Installation and Commissioning of Septage Treatment Plant:** The Body directed the department to submit the final Request For Proposal (RFP) to LPWD, Kavaratti for e-tender process. The execution of RFP will be done by LPWD, UTLA, Kavaratti (Action: The Conservator of Forest/The SE, LPWD)
21. **Establishment of MRF facilities at CGD, Kavaratti:** The SLAB directed the department of LPWD to establish MRF facilities at Kavaratti CGD as per the DPR prepared at a cost of Rs. 3.5 crore (Action: The SE, LPWD, Kavaratti).



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22. Autoclave installation and commissioning: The Body directed the Director, Medical & Health Services to install and commission the Autoclave purchased under Biomedical Waste Management Rule, 2016 in all HCF's before the next meeting as tender process was completed (Action: The Director, DMHS, Kavaratti).
23. Separate Meeting of Departments: The Chairman, SLAB directed the monitoring cell to arrange separate meeting to the individual implementing agencies to sort out specific issues bilaterally (Action: The RFO & Head, Policy & Legal Division/ Head of implementing agencies under IW Management)
- The SLAB meeting ended at 5.00 Pm with thanks to the chair.  
This is issued with the approval of Advisor to Administrator and Chairman, SLAB vide diary No.3245, dated 28.12.2019.

  
(O.P.Mishra)

Secretary, Environment & Forest

F.No.66/3/2018-E&F, Dated 28.12.2019

To

1. All the Members concerned
2. The HOD's concerned for necessary action.
3. The District Collector & District Magistrate for information and further action.

Copy to:

1. The PA to Hon'ble Administrator, UTL for kind information, please.
2. The PA to Hon'ble Advisor to Administrator, UTLA for kind information, please.

  
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**Minutes of meeting in connection with 10<sup>th</sup> State Level Advisory Body (SLAB) on Integrated Waste Management dated 24.01.2020 in Lakshadweep**

The 10<sup>th</sup> State Level Advisory Body (SLAB) meeting was conducted in Secretariat Conference Hall (Ground Floor) on 24.01.2020 at 04.00 PM under the Chairmanship of Shri. Mihir Vardhan, IAS, Advisor to Administrator & Chairman, SLAB, UTLA, Kavaratti. The members who attended in the meeting are shown at Annexure -I

The Range Forest Officer & Head, Policy & Legal Division, Department of Environment & Forest welcomed the Chairman and SLAB members. The officer made detailed presentation on activities and achievements in 9<sup>th</sup> SLAB meeting, backlog of activities in 1 to 9 SLAB meeting, physical inspection report of monitoring committee to Advisor to Administrator and progress report in STF and District Committee meeting on Environmental Norms. After a detailed discussion of agenda points and action taken report, the body have taken the following decisions.

1. **Waste Deposition Centre for Hazardous Waste in Islands:** The Body directed the electricity department to establish waste oil and Battery storage waste deposition centre in all islands before the next meeting (Action : The EE, Electricity)
2. **Establishment of Septage Treatment Plant:** The Body directed the department of Environment & Forest to establish Septage Treatment Plant at Kavaratti and finalization the DPR. (Action: The Conservator of Forests, E&F).
3. **Development of Website:** The Body directed the National Informatics Centre to develop "Integrated Website" for UTLA within 2 weeks period (Action: Technical Director, NIC/Conservator of Forests, E&F).
4. **Procurement of closed vehicles for waste transportation:** The Body directed the Department of Environment & Forest to procure and place 18 Nos. closed container vehicle for the transportation of integrated waste in all islands on or before 31<sup>st</sup> March, 2020 (Action: Conservator of Forests, E&F).
5. **Training to officials under Biomedical Waste Management:** The Body directed the Directorate of medical & Health Services to arrange 3 days exclusive training programme to 47 HCF's under Biomedical Waste Management Rule, 2016 on or before 31<sup>st</sup> March, 2020 (Action: The Director, DMHS).
6. **Installation of Bio toilets:** The Body directed the department of Science & Technology to invite E tender for Bio toilets for all islands in Lakshadweep by observing codal formalities on or before 28<sup>th</sup> February, 2020 (Action : The Director, S&T)
7. **Enforcement of Sanitation and Health:** The Body directed the department of Medical & Health Services to monitor the leakage of septic tanks in all islands and penalty may be imposed against defaulters. ATR in this regard shall submit to the body before the meeting (Action: Director, DMHS)
8. **Installation of Biogas Plant:** The Body directed the department of Science & Technology to install and commission 10 Nos. Biogas plant lying at Central Garbage Depository, Kavaratti, within a month period (Action: The Director, S&T)
9. **Action plan on Refused Derived Fuel:** The Body directed the department of electricity to submit the timeline Action Plan on generation and disposal of used oil generating from power plants in all islands, within a month (Action: The EE, Electricity).
10. **Publication of Hon'ble NGT order in Local language:** The Body directed the Information and Public Relation to translate all the directions made by Hon'ble NGT in OA No.606 in Malayalam

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- with respect to Lakshadweep and publish Lakshadweep Times, within a week period (Action: **Director, IPR**).
11. **Land for Biomedical Waste Management:** The Body directed Directorate of Medical & Health Services in consultations with Collectorate to establish land for Bio Medical Waste Management in all Islands on mission mode and complete the procedure on or before 28<sup>th</sup> February, 2020 (Action: **The Director, DMHS**).
  12. **Estimate the value for Environmental Degradation and cost restoration:** The Director, S&T reported that the preliminary report on estimate the value for Environmental Degradation and cost restoration submitted by Cochin University. However final report require six months for its completion (Action: **The Director, S&T**).
  13. **Performance Audit of LPCC:** The Body directed the Department of Science & Technology to submit the update status of action taken on the Performance Audit Report made by CPCB, New Delhi before 30<sup>th</sup> January, 2020 (Action: **The Director, S&T**).
  14. **Procurement of Machineries under Biomedical Waste:** The Body directed Directorate of Medical & Health Services to procure and in place all the machineries require for the treatment of biomedical waste in all HCF's under the directorate, on or before 31<sup>st</sup> January, 2020. A detailed report may be submitted to the monitoring cell before 31<sup>st</sup> January, 2020 to include in the 3<sup>rd</sup> quarterly report (Action: **The Director, DMHS**).
  15. **Management of Slaughter House in Islands:** The Body directed to submit the timeline action plan/status report on slaughter house in Islands (Action: **The Director, Animal Husbandry**).
  16. **Treatment of Waste water generating from Household/Government Building/Government Quarter:** The Body directed the Public Works department to submit timeline action plan/status report on treatment of waste water generating from household/government building/government quarter in islands (Action: **The SE, LPWD**).
  17. **Waste Water generation from Health Care Facilities:** The Body directed the Directorate of Medical & Health & Services to submit detailed plan on waste water generation and its scientific disposal from newly constructing Indira Ghandi Hospital, Kavaratti. The Directorate also ensure that Effluent Treatment plant shall procure and establish in all HCF's under the directorate for the treatment of waste water generating from the institution's (Action: **The Director, DMHS**).
  18. **Air and Noise Pollution:** The Body directed that the department of Science & Technology shall procure and establish Air and Noise devices in all islands of Lakshadweep. Further, the department make arrangement to collect the scientific data from the devices and publish in the website (Action: **The Director, S&T**).
  19. **Authorisation of Health Care Facilities:** The Department of Science & Technology has updated that all the HCF's have submitted form for authorization and the same is under process for issuing authorization. (Action: **The Director, S&T**).
  20. **E-Waste Management inventory:** The SLAB directed the department of Science & Technology to submit inventory data on E-waste from all islands on or before 28<sup>th</sup> February, 2020 (Action: **The Director, S&T**).
  21. **Coconut Husk Management Plan:** The Body directed the Director, Industries to submit timeline action plan for the management of coconut waste generating in Islands (Action: **The Director, Industries**).
  22. **Procurement of Twin bins to other islands:** The Body directed the department of Environment & Forest to publish E-tender for the procurement of twin bins require for the management of Door to Door collection of waste in all remaining 9 Islands (Action: **The Conservator of Forests, E&F**).



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23. **Establishment of MRF Facilities at Kavaratti:** The Body directed the Public Works department to submit Rs.4.2 crore MRF plan to Hon'ble Administrator, UTLA for administrative approval and expenditure sanction, immediately (Action: The SE, LPWD)
24. **Opening of Vehicle Pollution Check Centres:** The Body directed the department of Road Transport to start vehicle pollution check centres in all inhabited islands of Lakshadweep (Action: The Director, Road Transport)
25. **Legacy Waste Management:** The Body directed the department of Environment & Forest to issue work order to registered recycler approved by Kerala Pollution Control Board for the treatment of plastic waste in consultation with Account officer, Secretariat and approval of the Competent Authority (Action: The Conservator of Forests, E&F).
26. **Release of supplementary Grant to Waste Management:** The Body directed the department of Environment & Forest to submit 4 months (January to April) remuneration of Swachh workers under GIA to competent Authority through Account Officer (S), immediately under supplementary grants (Action: The Conservator of Forests, E&F).
27. **Procurement of Machineries and Equipment's for IWM:** The Body directed the department of Environment & Forest to take immediate step to procure and install waste disposal machineries and equipment's with the approval of Competent Authority (Action: The Conservator of Forests, E&F)
28. **Land for Biodegradable Waste Collection and disposal:** The Body directed all the DC/SDO's to start Door to Door collection of waste in all islands with effect from 1<sup>st</sup> February, 2020. The Swachh workers posted in each island shall utilise for the collection, transportation and meaningful disposal of the waste. Require land for the management of biodegradable waste shall procure on lease/allocate government land for the purpose. A detail report on the progress shall submitted to monitoring committee on or before 5<sup>th</sup> February, 2020 (Action: The DC/SDO's in islands).
29. **Implementation of Hazardous Waste Management Rule :** The body directed to include Department of Labour as one of the implementing agency vide NGT O.A No. 804/2017 dated 26.08.2019. (Action: The Director, Labour & Employment/Conservator of Forest, E&F)  
The SLAB meeting ended at 5.00 Pm with thanks to the chair.

  
(Damodhar A.T.,) IFS  
Secretary, Environment & Forest

F.No.66/3/2018-E&F

Dated 29.01.2020

To

1. All the Members concerned
2. The HOD's concerned for necessary action.
3. The District Collector & District Magistrate for information and further action.

Copy to:

1. The PA to Hon'ble Administrator, UTL for kind information, please.
2. The PA to Hon'ble Advisor to Administrator, UTLA for kind information, please.

  
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Annexure - R-3

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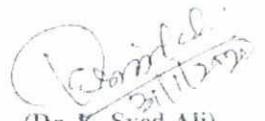
**Minutes of 3<sup>rd</sup> meeting of State Level Monitoring Cell Meeting on Integrated Waste Management dated 31.01.2020 in Lakshadweep**

The State Level Monitoring Cell constituted as per Hon'ble NGT order dated 14.05.2019 in OA No.606/2018 and conducted its 3<sup>rd</sup> meeting in the chamber of Range Forest Officer & Head, Policy & Legal Division, Kavaratti on 31.01.2020 at 5.00 PM under the Chairmanship of Dr K. Syed Ali, Range Forest Officer & Head, Policy & Legal Division, Environment & Forest. The members attended in the meeting are shown at Annexure I.

The Range Forest Officer & Head, Policy & Legal Division of Department of Environment & Forest, welcomed the Chairman and all the members. The Committee discussed about the following matters. The committee visited the Lakshadweep Agatti, Amini and Kadmath Islands during January, 2020. The following observations made:-

1. **Removal of damaged barges** :The Monitoring Committee to Advisor to Administrator found that a number of barges are lying in the seashore of Kadmat, Agatti etc. which required to be removed immediately. Further it is found that the Boya dump site of Harbour department shall be cleaned by the department. (Action: **The DCE, Lakshadweep Harbour Works**).
2. **Beach Pollution**:The Monitoring Committee reported that the Islanders are dumping garbage's in beach areas in the Islands of Kavaratti, Agatti and Amini.The Body directed Department of Environment & Forest to look after the matter and clean the area regularly. (Action: **The Conservator of Forest, E&F**).
3. **Rejuvenation of Water supply wells under RODP** :The Body directed Lakshadweep Public Work Department to rejuvenate all the water bodies in Lakshadweep Islands which are earlier utilized for drinkingwater supply to the household in Lakshadweep.(Action: **The SE, LPWD**)
4. **Removing of Bio-medical waste from Agatti beach** :The body directed the Director, Medical & Health Services to clean the premises dumped with Bio-medical waste in the eastern seashore side of Thaj Power House at Agatti Island. (Action: **The Director, DMHS**)
5. **Oil Pollution at Amini Island** :The Body directed the Electricity Department to make temporary arrangements to restrict the spill over from the barrels directly placed in the land at Amini Island.(Action: **The EE, Electricity**)
6. **Bulk Generation of Waste**:The body directed the Department of Environment& Forest to inventories bulk generator of waste in all inhabited islands of Lakshadweep.(Action: **The Conservator of Forest, E&F**)

This is issued with the approval of Competent Authority.



(Dr. K. Syed Ali)  
RFO & Head,

Policy & Legal Division

F.No.110/7/2019-E&F(P&L)

Dated 31.01.2020

To

1. All the Members concerned
2. The HOD's concerned for necessary action.

Copy to:

1. The PA to Hon'ble Administrator, UTL for kind information, please.
2. The PA to Hon'ble Advisor to Administrator, UTLA for kind information, please.

  
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Annexure - R-4  
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**3<sup>rd</sup> Minutes of meeting in connection with State Level Special Task Force (STF) under Solid Waste Management Rule, 2016 dated 15/01/2020**

The 3<sup>rd</sup> Special Task Force (STF) meeting conducted under the Chairmanship of Lekhraj, DANICS, Additional District Magistrate, UTLA, Kavaratti on 15<sup>th</sup> January, 2020 at 4.00 PM. The members who attended in the meeting are shown at **Annexure -I**

The Range Forest Officer & Head, Policy & Legal Division and Convener, Special Task Force (STF) welcomed the Chairman and STF members. The officer made detailed presentation on status and implementation of integrated waste management in respect of earlier meeting dated 24.09.2019 and the achievements thereafter up to 14<sup>th</sup> January, 2020..

After a detailed discussion of agenda points and action taken report, the STF has taken the following decisions.

1. **Land for Incinerator facilities in islands:** No SDO/DC submitted land details for incinerator except Kadmat, Kavaratti, Agatti, Bitra and Amini. The Ensys Technologies reported that 500 sq.m additional land require at Andrott immediately for construction of Chimney of the incinerator. The SDO, Andrott shall submit the details with sketch map of government land near to incinerator site immediately for further works (**Action: SDO, Andrott/ADM, Collectorate, Kavaratti**)
2. **Land for Bio degradable Waste disposal facilities in Islands:** The department requested SDO/DC in all islands to identify 2000 sq.m land in bigger islands (viz.Amini, Andrott and Minicoy) and 1500 sq.m land in smaller islands (Viz. Kadmat, Kalpeni, Chetlat and Kiltan) for the management of biodegradable waste vide minutes dated 24.09.2019. However, no peripheral units submitted require information except Kadmat. The State Level Advisory Body directed department to start door to door collection of waste with effect from 01<sup>st</sup> February, 2020. Action may be initiated by the SDO/DC in islands to procure land for the establishment of Biodegradable Waste disposal facilities immediately (**Action: DC/SDO's in all islands except Kadmat/ADM, Collectorate, Kavaratti**)
3. **Burning of waste in Islands:** It is noticed that the island viz.Kalpeni, Minicoy, Agatti, Chetlat, and Amini are not submitted ATR on burning of waste even after repeated reminder in the matter. The STF directed all the DC/SDO's in the above islands to submit the ATR immediately (**Action : DC/SDO's in the Islands of Kalpeni, Minicoy, Agatti, Chetlat and Amini**)
4. **Slaughter House waste disposal:** The STF noticed that the establishment of slaughter houses in all islands is pre requisite for the management of animal waste generated from the locality. No action plan is submitted by the concerned agencies as per the direction of STF in its meeting dated 24.09.2019. The Committee directed the concerned to submit detailed plan for the establishment of slaughter houses in each island before the next meeting (**Action: Director, Animal Husbandry/ EO, VDP, Kavaratti**).
5. **Awareness and Capacity Building among locals/tourists:** The department shall aware and educate tourists by providing paper/cloth bags in the entry points in all islands under integrated waste management (**Action: Director, Tourism, UTLA**)
6. **Sign Boards under Plastic Waste Management:** The LDCL/Director Port/Airport Authority of India, Agatti shall arrange to place sign boards showing single use plastics ban in all entry



points as per Notification F.No. , dated 26.01.2019, immediately (**Action: LDCL/Director Port/Airport Authority of India, Agatti**).

7. **Capacity Building to Students in school:** The RFO & Head informed that awareness and capacity building to the students of Kavaratti and Agatti are completed. The committee directed to conduct awareness and education to the students at Andrott and Amini, considering the declaration of model islands (**Action: RFO & Head, Environment Division, E&F/Principal in Concerned Islands/Director, Education**)
8. **Establishment of Sewage Treatment Plant:** The RFO & Head, Environment Division reported that the Expression of Interest (EOI) will be finalised at Kochi on 18<sup>th</sup> January, 2020. The committee directed to finalise the Detailed Project Report (DPR), immediately (**Action: Conservator, E&F**)
9. **Establishment and Commission of Bio toilets in islands:** The committee directed the department of Science and Technology, UTLA to finalise the tender document under Bio toilets installation and commissioning at earliest (**Action: Director, S&T**).
10. **Ban on Single Use Plastic in UTLA:** It is noticed that the peripheral units are not submitting ATR under ban on single use plastic as per the format supplied by District Collector, UTLA. The committee directed to submit ATR as per prescribed format to the Member Secretary, STF, immediately (**Action: DC/SDO's in Islands**).
10. **Publication of NGT order in Local Language:** It is reported that IPR is not submitted Malayalam version of the NGT order till date. The Committee directed Director, IPR to submit the ATR, immediately (**Action: Director, IPR, Kavaratti**).
- 11 **Incineration Ash:** The committee directed LPWD to collect incineration ash from the CGD for construction purpose (**Action: SE, LPWD**)
12. **Refused Derived Fuel (RDF):** The committee noticed that Electricity department is not submitted the timeline action plan on RDF till date. The committee directed to submit the same, immediately (**Action: The Executive Engineer, Electricity**)
13. **Oil spillage from Power Houses:** It is reported that severe oil spillage from barrels polluted the ground water near power house premises in the islands of Kadmat, Amini, Agatti and Kalpeni. The Executive Engineer, Electricity shall inspect and carry out remedial measures, immediately. An ATR in this regard shall submit to the committee before the next meeting (**Action: The Executive Engineer, Electricity**)
14. **Renewable Energy alternate to fossil fuel:** The committee directed the electricity department to explore the possibilities to identify renewable energy sources viz. solar, wind, tidal etc. to replace the fossil fuel presently used by the department. An ATR of the same may be submitted before the next meeting. (**Action: The Executive Engineer, Electricity**)
15. **Environmental Norms and implementation of Polluter Pay Principle:** The committee directed to submit full report of cost benefit analysis under Environmental norms as per Hon'ble NGT direction in OA No.606/2018, dated 14.05.2019 within 6 month from the date of issue of the order (**Director, S&T/Member Secretary, LPCC**)
16. **Legacy Waste disposal:** The committee noticed that 10 lakh cement bags is dumped in the central garbage Depository in various Island. The committee directed the department to take

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immediate action to dispose the legacy waste within two months period (Action: The RFO & Head, Policy & legal Division).

17. **Door to Door Collection of Waste:** The committee directed the department of Environment & Forest to start door to door collection of biodegradable waste with effect from 1<sup>st</sup> February, 2020. Also directed to purchase and supply 2 bins to all 11000 households remaining islands for collection and segregation of bio/non bio degradable waste (Action: The RFO & Head, Policy & legal Division).

This is issued with the approval of Competent Authority.



(Lekh Raj),  
Additional District Magistrate &  
Chairman, STF

F.No.110/9/2019-E&F (P&L), /17

Dated 15.01.2020

To

1. All the members concerned
2. The HOD's concerned for necessary action.
3. The DC/SDO in Islands

Copy to

1. The PA to Advisor to Hon'ble Administrator, UT of Lakshadweep for kind information
2. The District Collector & Chairman, ODF for kind information
3. The PA to Secretary, Science & Technology for kind information
4. The PA to Secretary, Port, Shipping and Aviation for kind information

  
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**Minutes of meeting in connection with 1<sup>st</sup> District Committee to monitor environment norms on Solid Waste Management Rules, 2016 dated 09.12.2019 in Lakshadweep**

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The 1<sup>st</sup> District Committee to monitor Environmental norms meeting conducted in Secretariat Conference Hall (Ground Floor) on 09.12.2019 at 4.00 PM under the Chairmanship of Shri. Shiv Kumar, IAS, District Collector & District Magistrate and Chairman District Committee, UTLA, Kavaratti. The members who attended the meeting are shown at **Annexure -1**

The Range Forest Officer & Head, Policy & Legal Division and Member Secretary, District Committee to monitor Environmental norms, UTLA, Department of Environment & Forest welcomed the Chairman and committee members. The officer made detailed presentation on Hon'ble National Green Tribunal order and its implications which lead to the constitution of District Level Committee to prepare and implement environmental norms in UTLA vide notification dated 5<sup>th</sup> December 2019.

After a detailed discussion of agenda points and directions of Hon'ble NGT in OA No. 360/2018 and OA No. 710-713/2019, the the body have taken the following decisions.

1. **Duties & responsibilities of departments assigned in thematic areas identified by CPCB,**

**New Delhi.**

The District Committee decided to implement the following thematic areas by the respective department is as follows:

- A. Waste Management Plan.
- a) Solid Waste Management Plan : The Conservator of Forest, E&F
  - b) Plastic Waste Management Plan : The Conservator of Forest, E&F
  - c) C&D Waste Management Plan : The SE, LPWD
  - d) Bio Medical Waste Management Plan : The Director, DMHS
  - e) Hazardous Waste Management Plan : The Director, S&T
  - f) E-Waste Management Plan : The Director, IT
- B. Water Quality Management Plan : The SE, LPWD, UTLA, Kavaratti
- C. Domestic Sewage Management Plan : The SE, LPWD, UTLA, Kavaratti
- D. Industrial Waste Management Plan : The Director, Industries, Kavaratti
- E. Air Quality Management Plan : The Director, S&T, Kavaratti
- F. Mining Activity Management Plan : The AE, Harbour
- G. Noise Pollution Management Plan : The Director, S&T, Kavaratti
- (Action by the concerned department)

2. **Timeline to submit Thematic Management Plan** : The District Committee unanimously decided that all the nodal agency shall submit their District Level Plan as per model plan provided by CPCB, New Delhi on or before 11<sup>th</sup> December, 2019 at 04.00 PM to the coordinating department (Dept. of Environment & Forest)

(Action : All the Nodal department identified by the District Committee as in para 1 of the minutes above)

3. **Constitution of Island Committee:** The District Level Committee decided to constitute Island Level Committee to prepare and monitor Island Specific Management Plan in respective Islands. The committee may be constituted with following members

a)	The DC/SDO in Island	Chairman
b)	The Chairperson, VDP	Member
c)	The Executive Officer, VDP	Member
d)	The CMO, CHL/PHC in Island	Member
e)	The AE, LPWD	Member
f)	The Officer in charge, S&T	Member
g)	The Officer in charge, IT	Member
h)	The Officer in charge, Industries	Member
i)	The AE/JE, Harbour-	Member
j)	The Officer in Charge, E&F	Member Secretary

(Action : DC/SDOs in Islands)

4. **Duties & responsibilities of Island Level Monitoring Committee on Environmental Norms:**

- To prepare & submit specific Island Management plan in line with model plan of CPCB, New Delhi and submit to State Committee on or before 31<sup>st</sup> December 2019.
- The State Committee to endorse the plan and return to Island Level Committee for its implementation and monitoring
- The fund require for the implementation of the plan shall bear by the concerned implementing agency concerned

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- d) The Island Level Committee shall conduct meeting once in fortnight to review the plan progress  
(Action: DC/SDO concerned)
5. Compiling District Level data and preparation of State Environment Plan (SEP): It is decided that the coordinating agency to compile the plan received from different agencies and prepare SEP on 12<sup>th</sup> & 13<sup>th</sup> December 2019. Also shall take the approval of the SEP from Chief Secretary on or before 14<sup>th</sup> December 2019. (Action: Conservator of Forest, E&F, Kavaratti)
6. Publication of District Committee Notification: It is decided that the Nodal agency shall publish the Notification in official website and copy send to CPCB, immediately (Action: Conservator of Forests, E&F, Kavaratti).
7. Submission of draft SEP to Chief Secretary : It is decided that the Nodal agency submit State Environment Plan (SEP) on or before 15<sup>th</sup> December 2019 to CPCB, New Delhi after getting required information from the nodal agency concerned (Action: Conservator of Forests, E&F, Kavaratti).

The body meeting ended with thanks to the chair.

This is issued with the approval of District Collector & District Magistrate, UTLA vide diary

No. 2694, dated 09.12.2019

Shiv Kumar  
(Shiv Kumar, IAS)  
District Collector & Chairman

F.No.108/4/2019-E&F(P&L), Dated 09.12.2019

To

1. All the members concerned
2. The HOD's concerned for necessary action.

Copy to

1. The PA to Advisor to Administrator, UTL for kind information, please.
2. The PA to Hon'ble Administrator, UTL for kind information, please

  
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Annexure - R-6  
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**Minutes of meeting in connection with 2<sup>nd</sup> District Committee to monitor Environment Norms on Solid Waste Management Rules, 2016**

The 2<sup>nd</sup> District Committee to monitor Environmental Norms meeting conducted in Secretariat Conference Hall (Ground Floor) on 23.01.2020 at 4.00 PM under the Chairmanship of Shri. Vijendra Singh Rawat, District Collector & District Magistrate and Chairman, District Committee, UTLA, Kavaratti. The members who attended in the meeting are shown at **Annexure-I**

The Range Forest Officer & Head, Policy & Legal Division and Member Secretary, District Committee to monitor Environmental Norms welcomed the Chairman and committee members. The officer made detailed presentation on State Environment Plan with respect to Hon'ble National Green Tribunal (NGT) order in O.A No. 360 of 2018.

After a detailed discussion of agenda points and directions of Hon'ble NGT in OA No. 360/2018 and OA No. 710-713/2019, the body have taken the following decisions.

1. **Finalization of minutes dated 09.12.2019** : The District Committee to monitor Environmental Norms approved the minutes dated 09.12.2019 and directed all implementing agencies to monitor and implement the actionable points made in the State Environment Plan as per timeline agreed by the Competent Authority. (Action: All implementing agency in UTLA under SEP)
2. **Constitution of Island Level Committee to monitor Environmental Norms**: The Committee directed all the DC/SDOs to constitute Island Level Monitoring Committee to monitor Environmental Norms as per the minutes dated 09.12.2019. (Action : The DC/SDOs in Islands)
3. **Preparation and submission of Island Environment Plan (IEP)**: The Committee directed to submit Island Specific Environment Plan to the Member Secretary District Committee for Environmental Norms on or before 10<sup>th</sup> February 2020. (Action : The DC/SDOs in Islands)
4. **Implementation of State Environment Plan**: The Committee directed all the peripheral unit to submit achievement/progress report on the implementation of State Environment Plan to the concerned implementing agency with copy to the Member Secretary, District Committee on Environmental Norms. (Action: The DC/SDO in Islands)
5. **Establishment of MRF/CGD for Integrated Waste Management** : The Chairman, District Committee directed the department to establish Central Garbage Depository for biodegradable waste and incinerator site by acquiring or lease land in all Islands on mission

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- mode in consultation with the Collector, UTLA, Kavaratti. (Action: The Conservator of Forests, E&F/ADM, Collectorate)
6. **Establishment & Commissioning of Biomass Energy Plant :** The Chairman directed the department to look after the possibility to establish Biomass Energy Plant in the Island of Andrott for the viable utilization of coconut bi-product in Island. (Action: The EE, Electricity Department)
  7. **Implementation of ODF in UTLA :** The District Committee directed all DC/SDOs to implement the action against Open Defecation under Solid Waste Management Rule 2018. The fortnightly action taken report shall be submitted to the committee without fail. (Action: The DC/SDO's in Islands)
  8. **Disposal of Legacy Waste:** The Committee directed the Department of Environment & Forest to dispose the cement bags lying in the Central Garbage Depository in Island through registered recyclers available at mainland within a period of one month from the date of meeting. (Action: The Conservator of Forests, E&F, Kavaratti)
  9. **Purchase of closed vehicles for waste management:** The Committee recommended to purchase 18 Nos. closed vehicles under waste management to all the Islands of Lakshadweep and placed for its operation on or before 31<sup>st</sup> March 2020. (Action: The Conservator of Forests, E&F, Kavaratti).
  10. **Updating Solid Waste Management Bye-Law 2018:** The Committee directed to review and update the Solid Waste Management Bye-law 2018 by including user charges and bulk generator of waste as per the Hon'ble NGT order in O.A No. 606/2018. (Action: The Conservator of Forests, E&F, Kavaratti)
  11. **Plastic Waste Management Plan :** The Committee directed the department to prepare and submit a Plastic Waste management Plan for 5 years for the Union Territory of Lakshadweep before the next District Committee meeting (Action: The Conservator of Forests, E&F, Kavaratti)
  12. **Establishment of Linkages with PRO/EPR of producers :** The Committee directed the department to come with mutually agreeable conditions as per the guidelines of MoEF & CC for the establishment of linkages with PROs of producers/EPR under Plastic Waste Management Bye-law 2016. (Action: The Conservator of Forests, E&F, Kavaratti)
  13. **Establishment of Toll free number for citizen services :** The District Committee directed the department to provide toll free telephone numbers in all the Islands for citizen services under Integrated Waste Management in Lakshadweep. (Action: The Conservator of Forests, E&F, Kavaratti)



4. **Establishment of linkages with authorized E-waste recyclers :** The District Committee directed the department to make linkages with authorized E-waste recyclers to transport and dispose the E-waste generated in Island. (Action: The Director, S&T, Kavaratti)
15. **Authorization of HCF's :** The District Committee directed the department/occupier's to obtain consent for establishment and consent for authorization from Lakshadweep Pollution Control Committee immediately. (Action: The Director, DMHS/Occupiers of HCF/MS LPCC)
16. **Procurement of colour bin for the collection and segregation of Bio-medical waste :** The District Committee directed the DMHS/Occupiers of Bio-medical waste to procure and install colour coded bins in all the wards and waste generating centres in HCF's on or before 28<sup>th</sup> February 2020. (Action: The Director, DMHS/Occupiers of Bio-medical waste in UTLA)
17. **Procurement of vehicle for Bio-medical waste transportation :** The District Committee directed the department to procure and place closed vehicle for bio-medical waste transportation from HCF's to common bio-medical waste treatment facility on or before 31<sup>st</sup> March 2020. (Action: The DMHS, UTLA, Kavaratti)
18. **Outsourcing of Bio-medical waste Management :** The District Committee directed the department to outsource bio-medical waste management to the credible agencies on or before 31<sup>st</sup> March 2020. (Action: The DMHS, UTLA, Kavaratti)
19. **Training to Medical/para medical staff :** The District Committee directed the Member Secretary, LPCC to arrange 3 days training to all 47 HCF medical/para medical staff on or before 31<sup>st</sup> March 2020. (Action: The Director, S&T/MS, LPCC)
20. **Inventories of contaminated hazardous waste sites in Islands :** The District Committee directed the Department to make inventories on probable contaminated hazardous waste sites in Island and report the matter to the committee before the next meeting. (Action: The Director, S&T/MS, LPCC)
21. **Authorization of hazardous waste dump site :** The District Committee directed the Department of Electricity to submit the details of dump site utilizing for the storage of used oil generated from power plants in Islands. Also directed to utilize the same site for the storage of used batteries generated from different offices by observing codal formalities. (Action: The Executive Engineer, Electricity)
22. **Inventory of E-waste :** The District Committee directed the department to inventories the generation of E-waste in the Islands of Lakshadweep. (Action: The Director, S&T, Kavaratti)



3. **Publication of air quality data** : The District Committee directed the department to establish air quality monitoring stations and record data under Air Quality Management Plan. (Action: The Director, S&T, Kavaratti)
24. **Establishment of noise measuring devices** : The District Committee directed the department to establish noise measuring devices in all inhabited Islands of Lakshadweep. (Action: The Director, S&T, Kavaratti)
25. **Awareness Creation /capacity building under noise pollution management** : The District Committee directed the department to aware and educate the local stakeholders through capacity building and training programme under noise pollution management in Islands. (Action: The Director, S&T)
26. **Display of signboards in all Islands** : The District Committee directed the department to procure and place signboard under noise pollution management in all the inhabited Islands of Lakshadweep. (Action: The Director, S&T)
27. **Creation of awareness on E-waste** : The District Committee directed the Department to create awareness on E-waste handling and disposal in all inhabited Island under E-Waste Management Rule 2016. (Action: The Director, IT)
28. **Awareness and creation on water quality management** : The District Committee directed the department to create capacity building and awareness among stakeholders on water quality management in all Islands. (Action: SE, LPWD)
29. **Action Plan preparing for rainwater harvesting** : The District Committee directed the department to prepare and submit a timeline Action Plan on rainwater harvesting for the Union Territory of Lakshadweep on or before 10<sup>th</sup> February 2020. (Action: The SE, LPWD)
30. **Establishment of Septage Treatment Plant** : The District Committee directed the department to establish the Septage Treatment Plant at Kavaratti within 6 months. (Action: The Conservator of Forests, E&F)
31. **Preparation of Oil Spill Disaster Contingencies Plant** : The Chairman, District Committee directed to prepare and submit Oil Spill Disaster Contingencies Plan through Monitoring Cell to the Advisor to Administrator, UTLA, Kavaratti. (Action: The Conservator of Forest, E&F)
32. **Creation of District Oil Spill Crisis Management Group** : The District Committee directed the department to constitute District Oil Spill Crisis Management Group immediately. (Action: The ADM, Collectorate/Disaster Management Cell)



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33. **Action on Open Burning :** The District Committee directed all DC/SDOs to strictly enforce the action against open burning under Solid Waste Management Bye-law 2018. The fortnightly Action Taken Report shall be submitted to the committee for its concurrence and approval. (Action: The DC/SDOs in Islands/PCC/District Collector, UTLA)
34. **Establishment of vehicle pollution check centres :** The District Committee directed the department to establish vehicle pollution check centres in all 9 Islands except Bitra on or before 31<sup>st</sup> March 2020 through outsource of services in Islands/mainland. (Action: The Director, Road Transport)
35. **Inventory of Industrial Waste Water Generation :** The District Committee directed the department to inventory industrial waste water generation in all inhabited Islands of Lakshadweep. (Action: The Director, Industries)
36. **Authorization of Industries :** The District Committee directed the department to take consent for establishment and consent for authorization from Lakshadweep Pollution Control Committee under Water Pollution and Air Act. (Action: The Director, Industries)
37. **Meeting :** The District Committee tentatively decided to convene 3<sup>rd</sup> District Committee meeting on 12<sup>th</sup> February 2020 to review the progress (Action: The MS, District Committee)

The Committee meeting ended with thanks to the chair.

  
(Damodhar A.T.) IFS  
Secretary, Environment & Forest

F.No.108/4/2019-E&F(P&L).

Dated 28.01.2020

To

1. All the members concerned
2. The HOD's concerned for necessary action.

Copy to

1. The PA to Advisor to Administrator, UTL for kind information, please.
2. The PA to Hon'ble Administrator, UTL for kind information, please

  
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Annexure - R-7

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• Training imparted to officials/workers under Integrated Waste Management for the period from 1.11.2019 to 31.01.2020.

Sl. No.	Name of Training	State Holders	Date Conducted	Resource Persons
1	Fundamental Training under Solid and Plastic Waste Management Rule 2016	Swachh Karmacharis/Assessors/ Supervisors at Kadmat Island	16.11.2019	Monitoring Committee members under Advisor to Administrator
2	Training under Integrated Waste Management Rule 2016	Swachh Karmacharis/Assessors/ Supervisor/nursing staff/monitoring Committee etc. at Amini Island	17.11.2019	Monitoring Committee members under Advisor to Administrator
3	Training under Integrated Waste Management Rule 2016	Swachh Karmacharis/Assessors/ Supervisor/nursing staff/monitoring Committee etc. at Agatti Island	19.11.2019	Monitoring Committee members under Advisor to Administrator
4	Training under Integrated Waste Management Rule 2016(Field training)	Swachh Karmacharis/Assessors/ Supervisor/nursing staff/monitoring Committee etc. at Agatti Island	09.01.2020 to 12.01.2020	Monitoring Committee members under Advisor to Administrator



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• Capacity building/IEC to students/ Panchayat Raj institutions  
Under Integrated Waste Management Rule, 2016.

Sl. No.	IEC program conducted	Stake holders	No of Participants attended (in Nos.)	Date	Resource Persons
1	Panchayati Raj Institutions	Village Dweep Panchayat, Kavaratti	15	14.11.2019	Monitoring Committee members with Climate Change Expert
2	Panchayati Raj Institutions	Village Dweep Panchayat, Kadmat	15	16.11.2019	Monitoring Committee members with Climate Change Expert
3	Panchayati Raj Institutions	Village Dweep Panchayat, Amini	15	17.11.2019	Monitoring Committee members with Climate Change Expert
4	Panchayati Raj Institutions	Village Dweep Panchayat, Agatti	15	19.11.2019	Monitoring Committee members with Climate Change Expert
5	IEC to students	Industrial Training Institute (ITI), Kavaratti	70	14.11.2019 (AN)	Monitoring Committee members with Climate Change Expert
6	Capacity building to HoDs	Head of Officials in UTLA at Kadmat	70	16.11.2019 (AN)	Monitoring Committee members with Climate Change Expert
7	Capacity building to HoDs	Head of Officials in UTLA at Amini	70	17.11.2019 (AN)	Monitoring Committee members with Climate Change Expert



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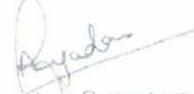
8	Capacity building to HoDs	Head of Officials in UTLA at Agatti	70	19.11.2019 (AN)	Monitoring Committee members with Climate Change Expert
9	Capacity building to NGOs/ SHGs	SHGs, Kavaratti	15	14.11.2019	Monitoring Committee members with Climate Change Expert
10	Capacity building to NGOs/ SHGs	NGOs/ SHGs, Kadmat	25	16.11.2019	Monitoring Committee members with Climate Change Expert
11	Capacity building to NGOs/ SHGs	NGOs/ SHGs, Amini	25	17.11.2019	Monitoring Committee members with Climate Change Expert
12	Capacity building to NGOs/ SHGs	NGOs/ SHGs, Agatti	25	19.11.2019	Monitoring Committee members with Climate Change Expert
13	IEC to students	GSSS, Agatti	100	10.01.2020	Monitoring Committee members
14	IEC on Biodiversity Conservation	Panchayati Raj Institutions / officials, Agatti	12	11.01.2020	Monitoring Committee members

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## Annexure

Training imparted to the Officials of UT of Lakshadweep Administration and Local Body on various Waste Management Rules, 2016

Sl No	Island	Date	Resource Person
1	Kavaratti	15.07.2019	1. Dr K.Sajeevan, Former Chairman, Kerala State Pollution Control Board 2. Shri M.A.Baiju, Chief Environmental Engineer, Regional Office, Ernakulam, Kerala SPCB
2	Agatti	15.07.2019	Smt. S.Sreekala, Member Secretary, Kerala State Pollution Control Board
3	Androth	26.07.2019	Shri Alexander George, Environmental Engineer, Kerala SPCB
4	Kalpeni	26.07.2019	Shri Arthur Xavier, Environmental Engineer, Kerala SPCB
5	Minicoy	25.07.2019	Shri Baburajan P.K., Chief Environmental Engineer, Head Office, Thiruvananthapuram, Kerala SPCB
6	Amini	14.01.2020	Dr K.Sajeevan, Former Chairman, Kerala State Pollution Control Board
7	Kadmath	15.01.2020	Dr K.Sajeevan, Former Chairman, Kerala State Pollution Control Board
8	Kilthan	16.01.2020	Dr K.Sajeevan, Former Chairman, Kerala State Pollution Control Board
9	Chetlat & Bitra	29.01.2020	Dr K.Sajeevan, Former Chairman, Kerala State Pollution Control Board

  
Member Secretary, LPCC

To

Conservator of Forests,  
Department of Environment & Forests,  
Kavaratti

Copy to PA to the Advisor to the Hon'ble Administrator, UT of Lakshadweep for information

  
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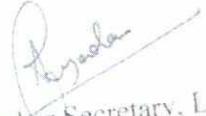
## Annexure - R-9

Performance Audit of Lakshadweep Pollution Control Committee by CPCB  
with time line action plan

Sl No.	Weakness/Challenge shown by CPCB	Current status	Desired level to be achieved	Time line to be completed
1.	LPCC does not have dedicate staff and office	Department of Science & Technology has provided a separate room for the function of L. PCC. A proposal has formulated to submit CPCB for sanction the manpower (Copy enclosed)	Independent administrative powers to perform the mandate of Air and Water Act	Proposal to CPCB will be submitted by February, 2020
2	No consent management mechanism in place	Consent mechanism under place. LPCC has already issued one consent and two is under finalization	Fulfilled	NA
3	No separate expenditure account	Attached with Science & Technology	Independent status with separate Grant-in Aid for Department of S&T	April, 2020
4	Technical and Scientific staff recruitment	LPCC has sanctioned 5 technical post of Laboratory for water quality analysis. 4 post is vacant and 1 is filled. Action is in progress for filling up of vacarft post	Require to post sufficient technical and scientific staff for carrying out the mandate of Water, Air and E(P) Act.	A proposal has formulated to submit CPCB for sanction the manpower by February, 2020. Meantime propose to recruit the essential staff on contract basis by October, 2020
5	Upgrade the ambient air quality monitoring system by introducing PM 2.5 and other gaseous sampling	At present monitoring PM 10 at Kavaratti under NAMP.	Propose to expand monitoring the PM 2.5 and gaseous sampling at Kavaratti	April, 2020
6	Annual Report of Bio Medical Waste and	Submitted 2016-17 and 2017-18, 2018-19	No action required. LPCC	As prescribed in the various Rule

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	Plastic Waste was not submitted in time		submit the Annual report in time	
7	There is no biomedical treatment facility in any of the hospitals in any island	Deep burying is common practice and supply order issued for autoclave, shredder, needle destroyer etc. Incinerator at Kavaratti is in operational and under installation in the remaining islands	Required facilities for the disposal of waste is to be established	Facilities other than incinerator by February, 2020
8	LPCC should upgrade their laboratory including obtaining accreditation under NABL and MoEF &CC	LPCC has only C-Grade laboratory	Action initiated Upgradation with accreditation under NABL and MoEF &CC	March, 2020
9	Capacity building to officials	Training programme completed in all islands	Capacity Building programme at regular intervals	
10	Dedicated website of LPCC	Website is prepared by NIC and invited the quotation for security auditing from the empanelled agency NICS/CERT-IN.	Data management for LPCC	February, 2020

  
Member Secretary, LPCC

To

Conservator of Forests,  
Department of Environment & Forests,  
Kavaratti

Copy to PA to the Advisor to the Hon'ble Administrator, UT of Lakshadweep for information

  
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Annexure R-10  
MOST URGENT / COURT MATTER 260



भारतसरकार/ GOVT. OF INDIA  
लक्षद्वीप संघ राज्य क्षेत्र प्रशासन / U.T of LAKSHADWEEP ADMINISTRATION  
पर्यावरण एवं वन विभाग/Department of Environment & Forest  
कवरत्ती द्वीप/Kavaratti Island - 682555  
E-mail: lak-def@nic.in; lk-efpolicy@gov.in Ph : 04896 262592

F.No. 108/4/2019-E&F (P&L) / 1211

दिनांक: 19.12.2019

To

The Member Secretary  
Central Pollution Control Board  
Ministry of Environment, Forest & Climate Change  
Parivesh Bhawan, C.B.D-cum Office Complex  
East Arjun Nagar  
Delhi- 110 032.

Sub: - Hon'ble National Green Tribunal's order dated 26.09.2019 in the matter  
in OA No 360 of 2018-Submission of State Environment Plan- Reg;  
Ref: - 1) Hon'ble NGT order in OA No.360 of 2018 dated 26.09.2019  
2) Letter F.No.B-31011/2019/WMD-1/8422, dated 01.11.2019.

Sir,

I am directed to inform that the UT administration constituted **District Committee** as per notification F.No.108/4/2019-E&F (P&L) (1), dated 05.12.2019 and a copy is enclosed herewith.

The State Level Advisory Body under Advisor to Administrator convened its 9<sup>th</sup> meeting on 17<sup>th</sup> December, 2019 and finalised the State Environment plan prepared by the department. A copy of the approved State Environment Action Plan is enclosed herewith.

Considering the single district Administration, the District Committee uploaded State Environment Plan (SEP) in the Lakshadweep Website (<https://lakshadweepgov.in>) as per the letter shown at reference 2<sup>nd</sup> cited above.

This is issued with the approval of Advisor to Administrator, UTLA vide Diary No. 3220, dated 18.12.2019.

Yours faithfully,

Encl: As above.

(A.C. Abdul Jabbar)  
RFO & Head, Policy & Legal Division

Copy to:

- 1) The PA to District Collector, UTLA, Kavaratti for his kind information, please.
- 2) The PA to Advisor to Administrator, UTLA, Kavaratti for his kind information, please
- 3) The PA to Hon'ble Administrator, UTLA, Kavaratti for his kind information, please

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19/12/19

Annexure - R-11 261

Minutes of the Meeting of the State Advisory Committee constituted to implement the Biomedical Waste Management Rules 2016 held under the chairmanship of the Secretary (Health) on 15.01.2020 at 4.00 pm

Meeting of the State Advisory Committee constituted to implement the Biomedical Waste Management Rules 2016 in the UT of Lakshadweep was held on 15.01.2020 at 4.00 pm under the chairmanship of the Secretary (Health), UT of Lakshadweep in the chamber of the Secretary (Health). The following officers were present in the meeting.

1. Dr S Sundaravadivelu IAS : Secretary (Health) & Chairman (SAC)
2. Damodar A T IFS : Conservator of Forests, E & F & Secretary (AH)
3. Dr M K Mohammed Aslam : Director (Health Services) & District Health Officer
4. Shri P Pookoya : Member Secretary LPCC & Director (S & T)
5. Dr Suresh Kumar M : Joint Secretary, IMA - Kerala State Branch
6. Dr Sabitha F Hassan : Specialist (Public Health) & Nodal Officer (BMWM)

At the outset, Dr S Sundaravadivelu IAS, Secretary (Health) and the Chairman of the Committee welcomed the members. Dr MK Mohammed Aslam, Director Health Services, briefed the context of the meeting. The Chairman of Committee directed to present the status of implementation based on the Action Plan and as per the requirements under the Biomedical Waste Management Rules 2016. Accordingly, Dr Sabitha F Hassan, Specialist (Public Health) and Nodal Officer (Biomedical Waste Management) presented the current status towards the implementation of the Biomedical Waste Management Rules 2016 in the islands of UTL.

After detailed deliberations, the Committee decided the following considering the administrative and other constraints and feasibility of implementation of the decisions in a time bound manner in the islands of UTL.

1. Authorization of Health Care Establishments: it was informed that out of 34 Health care Facilities under Department of Health Services 27 have applied for the authorization. The chairman directed to obtain the application for authorization in the prescribed format from the remaining health care facilities in a time bound manner. The Chairman of the committee directed to issue instructions to the concerned Officers to submit the same within 7 days. The

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Member Secretary LPCC informed that notice has already been issued to the Private health facilities who have not yet applied for authorization with the LPCC. It is also informed that the Authorizations will be issued only after setting up of all the necessary facilities in Health Care establishments.

(Action: Dept of Health, UTL and LPCC)

2. Commissioning of Incinerators in the islands of Lakshadweep: The Secretary (E & F) & Conservator of Forest informed that the incinerator at Kavaratti has been commissioned and the commissioning and inauguration of incinerator at Agatti will be completed by next week; and the installation of incinerator at Minicoy, Androth and Amini has started and is expected to be completed by 31<sup>st</sup> March 2020.

(Action: Dept. of E&F)

3. MoU / Linkage with IMAGE: The Committee unanimously decided to proceed with MoU / Association with IMAGE for continuous and uninterrupted supply of consumables with barcode and other items including Barcode Reader in required quantities for Biomedical Waste Management and also for the final disposal of Red, Blue and White category of Biomedical Waste. The Department of Health Services shall write to the Secretary IMAGE in this regard. Required guidance and support if any needed may be provided from the Lakshadweep Pollution Control Committee.

(Action: Dept of Health, UTL and LPCC)

4. Implementation of Barcode System: The Member Secretary, LPCC has informed that already a letter was sent to CPCB for clarification on implementation of Bar code in Lakshadweep islands and also providing the training to the concerned officials. Based on the discussions held, the Committee decided that manual log book for biomedical waste generated, treated and disposed of; category wise, shall be maintained by the health care establishments till the Barcode system is in place and also the department should speed up the process for getting the Barcode System with the help of IMAGE. Instructions may be issued to all concerned accordingly.

(Action: Dept of Health/Dept of Animal Husbandry)

5. Supply of Colour Coded Bins and Bags and other items: As per the requirements under the Biomedical Waste Management Rules 2016, **Segregation** of the waste generated based on colour coding is the first and most important step. The Medical Superintendent IGH Kavaratti and the Medical Officer in charge in other islands shall ensure that the items already indented are received in their respective islands before 31<sup>st</sup> January 2020 without fail. The Animal Husbandry Department shall also purchase the items for management of BMW in their establishments  
(Action: MS IGH & MO i/c/Animal Husbandry)
6. Establishment of Effluent Treatment Plant in Health Care Establishments of Lakshadweep: Department of Health Services shall put up proposal for Expression of Interest for setting up of Effluent Treatment Plant for the Health Care Establishments in the islands of UTL.  
(Action: Dept of Health/Animal Husbandry, UTL)
7. Engagement of Human Resources exclusively for Biomedical Waste Management: Biomedical Waste Management is a continuous process and requires exclusive and dedicated manpower in the Health Care Establishments for the smooth and uninterrupted collection, transportation and disposal of all untreated biomedical waste within 48 hours. Therefore, the committee recommended for deployment of trained Biomedical Waste Handlers in all islands.  
(Action: Dept of Health/Animal Husbandry, UTL)
8. Creation of a Biomedical Waste Management Cell: The implementation of Biomedical Waste Management Rules 2016 and the orders of the Hon'ble National Green Tribunal issued from time to time require urgent and time bound actions. Therefore, the Committee recommended creating a Biomedical Waste Management Cell at the Directorate of Health Services and deploying one Administrative Assistant cum Accountant at the Cell to assist the Nodal Officer.  
(Action: Dept of Health, UTL)

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9. Final Disposal of Red, Blue and White Category of Biomedical waste: The Committee has decided to write to the Secretary IMAGE to examine the feasibility of final disposal of the treated Red, Blue and White category of Biomedical Waste generated in the islands of UTL.

(Action: Dept of Health UTL and LPCC)

10. Depute a team of officers to the IMAGE CBMWTF: Based on the discussions held, the Committee recommended to depute the nodal officers from the concerned departments to IMAGE, Common Biomedical Waste Treatment Facility at Kerala for sensitization and better clarity on the implementation of the Biomedical Waste Management Rules.

(Action: Dept of Health, UTL/Animal Husbandry, E&F and LPCC)

11. Maintenance of slaughter houses: The Committee has decided that the Department of Animal Husbandry shall issue directives to ensure that the animals are slaughtered and wastes disposed as per rules. Animal Husbandry department shall take necessary actions to comply with the Biomedical Waste Rules in its Health Care Facilities.

(Action: Secretary Animal Husbandry, UTL)

The meeting ended at 6.00 PM with thanks to the chair.

This issue with the approval of the Chairman (State Advisory Committee) vide diary No. 104 dated: 23.01.2020.

  
DR M K MOHAMMED ASLAM  
DIRECTOR (HEALTH SERVICES)

To

All concerned.

Copy to

1. PA to the Hon'ble Administrator, UTL for kind information
2. PA to the Advisor to the Administrator, UTL for kind information
3. PA to the Secretary (Health), UTL

  
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MINUTES OF THE DISTRICT (ISLAND) MONITORING COMMITTEE FOR BIOMEDICAL WASTE MANAGEMENT RULES 2016, CONVENED IN THE CHAMBER OF MEDICAL OFFICER IN CHARGE (MEMBER SECRETARY) IN THE CHAIRMANSHIP OF SUB DIVISIONAL OFFICER, KALPENI AT 4 PM ON 08/11/2019.

The following members were participated in the meeting.

- |   |                   |
|---|-------------------|
| 1. Shri. M.K. Cheriyaakoya, SDO, Kalpeni      | Chairman          |
| 2. Shri. Koya, AE, LPWD In Charge             | Member            |
| 3. Dr. K. Akber. VAS,                         | Member            |
| 4. Shri. K.P.Ali, EO. (VDP).                  | Member            |
| 5. Smt. Saifunnisa. Representative of. E & F  | Member            |
| 6. Smt. Nahsana. A.T. Representative of, LPCC | Member            |
| 7. Dr. M.C. Mohammed, MO IC                   | Member Secretary. |

The member Secretary welcomed the chairman and the members and briefed regarding present scenario of generation, segregation and disposal of bio medical waste and shortage disposal facilities. The bio medical wastes are segregated from the generation site itself using separate colour coded baskets. The human waste (Placenta), items contaminated by blood and body fluids, disposed by deep burial and other items not contaminated with blood and body fluids are disposed by burning. The plastic bottles, glass bottles and other plastic items are transported to mainland through help of Environment & forest Department/science & technology Department. The burnt needle tips are stored after chemical sterilization. The committee also noticed that the facilities for disposal of Biomedical wastes are not sufficient hence the committee unanimously taken the following decisions.

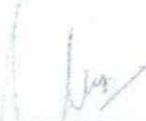
1. The committee authorized the medical officer to take necessary steps to procure, **Incinerator 20 Kg capacity, Bio medical autoclave of 10 kg capacity** two numbers without any delay to avoid interruption in disposing Bio medical waste management. The committee also suggested to facilitate a Shredder unit to Primary Health Centre to reduce the volume of waste so as to transport waste easily.
2. Medical officer in charge informed to the committee members regarding the identification of intermediate storage site in the premises of PHC which is till pending in LPWD department. In this regard the committee has identified old incinerator room in the hospital compound for temporary storage site till the permission for construction of the permanent structure from the SE LPWD, Kavaratti. Assistant engineer ELE & LPWD is agreed to carry out the maintenance works, electrical and water connections to available site in war foot manner.

P.T.O

3. Executive officer VDP has ensured to provide all necessary helps in consultation with Village Dweep Panchayat for strengthening Bio Medical Waste Management.
4. The representatives of Environment & forest department ensured to collect and transport all plastic waste generated in PHC in specific time of interval.
5. The Chairman suggested to expedites the procurements colour Coded Bins, Bags and other items etc for proper functioning of Bio Waste Management.
6. The committee also suggested to conduct awareness campaign/ Training to Health-related staff about proper management of Bio Medical waste

The ended with thanks to the chairman and the members at 5 pm.

  
DR M C MOHAMMED  
MEMBER SECRETARY, BMWM

  
M K CHERIYA KOYA  
CHAIRMAN, BMWM

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OFFICE OF THE MEDICAL OFFICER IN CHARGE, PHC, CHETLAT &  
MEMBER SECRETARY, ISLAND LEVEL MONITORING COMMITTEE FOR  
BMW - RULES 2016

F No. 2/4/19/2019 PHC-CHT

Dated: 19.11.2019

Ref: F.No. LD-03003/1/2017-LPCC-UT-LKS(1) dated 12.09.2019

Minutes of the first meeting of Island Level Monitoring Committee for BMW Rules 2016 held in the chamber of member secretary on 19.11.2019 4:30 pm.

At the outset of Dr. Mohammed Khaleel Khan Medical officer in charge, PHC, the member secretary of the committee welcomed all the members to the meeting and explained about the terms of reference.

All the member unanimously decided to request the authorities to arrange sensitization training on BMW rules and processes to all the committee members as well as the whole staff of all HCF at Chetlat.

All the HCF may be issued notice to submit all the records and registers for verification in the next meeting.

The committee authorized Health Inspector Shri. HM. Abdul Shukoor to daily inspect and monitor the BMW treatment and disposal facilities where the BMW is treated and disposed off. He may report to the committee.

The committee reviewed the progress of various stakeholders department involved in the implementation of <sup>BMW rules</sup> and found out that all the departments have to complete the aauthorisation process at the earliest in ~~the~~ consultation with their HOD and with the help of PWD. All

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the departments should also procure all the equipments and other articles as required by the BMW rules 2016 at the earliest.

All the departments may find out place for deep burial in consultation with their HOD/ Revenue department.

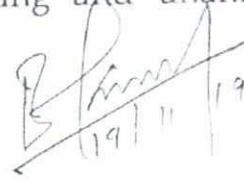
All concerned departments (HCF) may make arrangements for safe transport of BMW as per the existing rules.

Regarding the members of the Island Level Monitoring Committee, a representative of IMA Kerala Chapter could not be included as no such member is available locally and as no information is available regarding LPCC Chetlat unit, the OIC of Science & Technology unit is included as member.

The meeting concluded at 5:30 pm.

The following members attended the meeting and unanimously approved all above decisions.

1. Shri. Kunhiseedikoya, SDO- Chairman

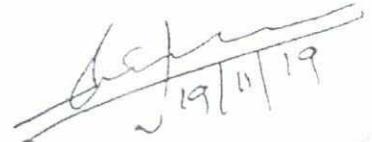
  
19/11/19

2. Shri. Abdul Rahman, AE, PWD- Member

3. Shri. Ashraf, Farm Manager representing VAS as VAS is on leave - Member

  
19/11/19

4. Shri. Abosalih, Exicutive officer, VDP- Member

  
19/11/19

5. Smt. Halima, Representative of Dept of E&F- Member

  
19/11/19

6. Smt. Mubashira, OIC of S&T in place of LPCC representative- Member

  
19/11/19

7. Dr. Mohammed Khaleel Khan, Medical Officer In Charge- Member secretary.

  
19/11/19

269

3338  
21.12.17



OFFICE OF THE  
MEDICAL OFFICER IN-CHARGE  
COMMUNITY HEALTH CENTRE  
ANDROTH-682551

F.NO:2/18/2019-CHC-DP (AND) / 800

DATED: 05.12.2019

To,

The Director of Health Services  
U T Of Lakshadweep  
Kavaratti

Sub: CHC(AND)- District/ Island level monitoring committee for waste management rule 2016  
constituted- Reg

Ref:Letter,F.NO:1/4/2019-DHS/BMWM, Dated: 5.11.2019

Sir,

As per the reference cited above, Community Health Centre Androth conducted a meeting with Seven members as said in ref cited above. Along with the Medical officer In-charge (Member secretary) all the other members are attended in the meeting on 28.11.2019 at 12PM on CHC and also discussed about waste management rule 2016. The minutes of the committee is hereby submitted for kind reference *further action*.

Your's faithfully-

*[Handwritten Signature]*  
05/12/19

DR. P. SAYED KOYA, SR. CMO (SAG)  
MEDICAL OFFICER IN-CHARGE

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**MINUTES OF THE MEETING OF ISLAND LEVEL MONITORING COMMITTEE FOR BIOMEDICAL WASTE  
MANAGEMENT HELD ON 28.11.2019 AT 12PM IN CHC ANDROTH**

The first meeting of the island level committee for Biomedical waste management is held on 28.11.2019 in the chamber of medical officer in-charge, CHC Androth (The member secretary) under the chairmanship of Sub Divisional officer Androth island. The following members are present in the meeting.

- |   |                    |
|---|--------------------|
| 1) Shri.A.P.Attakoya, SDO Androth   | - Chairman         |
| 2) Smt. Khamarban, Assistant Engineer, PWD, i/c                               | - Member           |
| 3) Smt. Rameesa, Veterinary assistant surgeon                                 | - Member           |
| 4) L.P.Hamsakoya, EO i/c, Village (dweep) panchayath                          | - Member           |
| 5) Smt. Farsana Beegum.P, Range forest officer, i/c                           | - Member           |
| 6) Smt. Farsana Beegum.P, Technical assistant, S&T,<br>Representative of LPCC | - Member           |
| 7) Medical officer in-charge, CHC Androth                                     | - Member Secretary |

The Medical officer in-charge CHC Androth given a short details about the various biomedical wastes generated at CHC Androth. The Biomedical wastes are generated presently from the following area vice- Labour room, dressing room, nursing stations, lab and immunization rooms. General wastes are generated from OPD and IP sections.

This CHC is facing must difficulties for disposing biomedical wastes generated daily and the committees discussed the various problems in detail and arrived to the following decisions.

- 1) Grass roots level training is required for all staffs of the CHC for which an expert may be deputed to CHC, Androth.
- 2) Due to non-availability of incinerator, yellow category wastes and other general wastes like paper etc are disposed of by burning only. Burying method is not possible since the available lands in and around the CHC has already utilized for deep burial purpose and no more space is available. Therefore the committee suggested to purchase a land by the department if possible in a place where houses and general public are less, an incinerator may be supplied early.
- 3) Due to non-availability of autoclave or microwave for the treating purpose of other Biohazard waste, presently in CHC such wastes are treating with disinfectant like bleaching powder and there after transporting and dumping into the common dumping area under E & F department which is not a proper way of disposal.
- 4) No room / space is available in the present CHC building for intermediate storage of waste generated, but land acquired earlier outside the compound wall in southern side of CHC is available and matter discussed with Assistant Engineer, PWD Androth for a construction of small room. Matter may be taken up with SE PWD Kvt at Directorate level.
- 5) Consumable/ other items for BMWWM sanctioned to CHC Androth are not yet received and hence facing much difficulties. All the items may be made available at the earliest.

The meeting ended at 1PM following the oath of thanks by Mr. Mohammed Nizamuddeen. C. N, Biomedical Technician.

Sub Divisional officer, Androth  
Chairman

SUB-DIVISIONAL OFFICER  
ANDROTH  
UT OF LAKSHADWEEP  
PIN: 552551

Medical officer in-charge  
Member secretary

MEDICAL OFFICER IN CHARGE  
SCHEMATIC HEALTH SERVICES  
ANDROTH TANGALORU ISLAND  
UT OF LAKSHADWEEP



GOVT. OF INDIA  
LAKSHADWEEP ADMINISTRATION  
**Community Health Centre,**  
**Amini Island-682552**  
e-mail [aminiche@gmail.com](mailto:aminiche@gmail.com)  
Phone : 04891-273434, 273532

271  
191  
15-1-2020

F.No.19/02/2019 -BMWS(MOAMN) / 817

dated 01/01/2020

To

The Director  
Health Services  
U T of Lakshadweep  
Kavaratti.

*M/I*  
*PHS*

Sub : Minutes of the meeting of District level monitoring committee for Bio medical waste Management Rules 2016 -Regarding .

Sir,

The Minutes of the meeting of District level monitoring committee for Bio medical waste Management Rules 2016 is enclosed <sup>herewith</sup> for further action.

Yours faithfully

Medical Officer In-charge  
(Dr NS. Kadeeja SMO )

272

Minutes of the meeting of District Level Monitoring Committee for Bio Medical Waste Management  
Rules 2016 Amini convened on 21.11.2019.

The meeting chaired by Sub-Divisional Officer Amini, Chairman of the committee at the chamber of MOIC Amini on 21.11.2019 has taken the following resolution.

1. The main source of bio-medical waste is hospital . There is no facilities available at hospital for proper implementation of the rule. Hence decided to ask higher authorities to provide the following facilities.
  - 1 Incinerator
  - 2 Auto-clave
  - 3 Hypo chloride solution
2. For the proper implementation of the rules, a Bio-Medical Waste Management plant is needed. There is no land available for the purpose. Hence the decision taken to accord permission from higher authorities to acquire 500sqm land for installation of Incinerator and for constructing concrete pit, deep burial pit etc.
3. The decision is taken to ask higher authorities to facilitate transportation of recyclable bio-medical waste (IV Bottle, catheter, syringes, tubes etc.) after disinfection to the mainland in collaboration with a registered firms for collecting bio-medical wastes at mainland.
4. Decided to ask sufficient funds to be provided to the Hospital management Society Amini for the proper and effective implementation of the rules.

The following committee members attended the meeting.

- |   |   |                  |
|---|---|------------------|
| 1. Shri. C N Ukkas, (Sub-Divisional Officer)      | - | Chairman         |
| 2. Dr.Kadeeja NS, SMO (Medical Officer In-charge) | - | Member Secretary |
| 3. Shri. Nasar K (for Veterinary Asst. Surgeon)   | - | Member           |
| 4. Shri. Muthukoya, (Executive Officer, VDP)      | - | Member           |
| 5. Smt.Sajitha P (Environment Assistant)          | - | Member           |
| 6. Smt.Beegum Shebna (OIC, S7T Amini)             | - | Member           |

Shri. C N Ukkas  
Chairman,  
DLM Committee for BMW Rules 2016

Dr.Kadeeja NS, SMO  
Member Secretary  
DLM Committee for BMW Rules 2016

213

D1 4724  
RCS  
19/11



**OFFICE OF THE  
MEDICAL OFFICER IN CHARGE  
COMMUNITY HEALTH CENTER  
KADMAT**

F.NO. 19/2/2015-MO KDM(PH)

Dated. 07.01.2020

**Minutes of the Island level Biomedical waste management monitoring Committee meeting held on 16.12.2019 at Community health centre Kadmat.**

The Island level biomedical waste management monitoring committee meeting was held in the chamber of medical officer in charge on 16.12.2019 at 3.30 PM under the chairmanship of Sub divisional officer.

The following officers were present in the meeting.

1. Shri. Moosa. N C , Sub Divisional officer
2. Dr. Abdul Rahiman . T K , Medical officer in charge
3. Siri. Omer shareef , Assistant Engineer PWD
4. Dr. Saleena. T P , Veterinary assistant surgeon
5. Shri. Mohammed , Range forest officer
6. Shri. Hamzath. M , Executive officer VDP

The meeting was conducted as per the direction of Director Health service vide letter F.No. 01.04.2019 DHS (BMWM) dated 5.11.2019 to monitor the biomedical waste treatment and disposal at Kadmat in compliance of the provision of BMWM Rule 2016 and to discuss the issues related to it.

At the outset the chairman welcomed the participant and permitted the medical officer in charge to brief the details about the biomedical waste and its management. The medical officer in charge had a details description about the type of BMW generated from various unit of CHC and facilities available presently and mode of its disposal . He pointed out that the facility has colour coded bags , bin and needle destroyer etc but there in only one open burning pit available for burning the general as well as soiled waste . There is no incinerator available near by CHC and also no working public incinerator under the Science and technology Department. No processing and recycling unit available in the Island . One incinerator was supplied by the medical department around 8 years back but it could not be installed at Kadmat due to public protest . CHC being in the midst of highly populated residential area public don't want to see the machine working in their area an they say it is

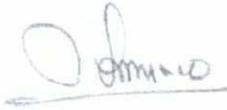
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hazardous to their health. Due to the above reason the waste products are dumped the intermediate waste collection unit in the back side of the hospital. The science and technology department also not co-operating to transport and dispose the waste as they are not permitted to take the hospital generated waste. Presently what we are doing is, transporting and dumping the waste to a land owned by the medical department, where there was an isolation ward some 40 years back. Veterinary assistant surgeon also demanded to deal the BMW generated in their unit along with the hospital waste.

After the details discussion the members paid a visit to various unit of hospital and also the intermediate waste collection unit.

The following suggestion were made by the committee for placing before the higher authorities to resolve this present issues.

1. One incinerator to be installed here the CHC after getting consent from neighbors and public.
2. Required number of staff shall be posted for waste collection, transportation and treatment.
3. Required item to be purchased immediately under this BMWM Scheme.
4. Medical department shall make a permanent system for transporting the plastic and other recyclable item to mainland as there is no processing and recycling unit available in this Island.
5. Till a permanent solution in made, an interim arrangement shall be initiated in co-ordination with science and technology department to collect and transport the plastic, rubber and other recyclable items from hospital on regular basis. Director, Health service shall give necessary direction to Science and technology department for the above effect.



MOOSA. N C  
SUB DIVISIONAL OFFICER  
SUB DIVISIONAL OFFICER  
KADMAT  
KADMAT ISLAND  
UT OF LAKSHADWEEP



DR. T. K. ABDUL RAHIMAN  
MEDICAL OFFICER IN CHARGE  
CHC KADMAT  
MEDICAL OFFICER IN CHARGE  
COMMUNITY HEALTH CENTRE  
KADMAT ISLAND-862 556  
LAKSHADWEEP

- Copy to: 1. Sub Divisional Officer Kadmat  
2. Director Health service, Kavaratti  
3. Environment Warden/Range forest Officer, Kadmat

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**1<sup>st</sup> Minutes of meeting in connection with District Level Monitoring Committee (DLMC) on Bio-Medical Waste Management dated 23.12.2019 at Kavaratti Island.**

The 1<sup>st</sup> District Level Monitoring Committee (DLMC) meeting conducted in the meeting room of Directorate of Medical & Health Services, Kavaratti on 23.12.2019 at 11.00 AM under the Chairmanship of Shri. T. Kasim, Deputy Collector & Chairman, DLMC, Kavaratti. The members who attended in the meeting are shown at **Annexure-1**.

The RFO & Head and Member Secretary, Monitoring Cell to Advisor to Administrator, welcomed the Chairman and DLMC members and briefed the present status of Bio-Medical Waste Management at Kavaratti Island. The Kavaratti Island has a total of 7 HCF's/Veterinary unit/Ayush institution/Private HCF/ Pharmacies, which are generating bio medical waste in island.

After a detailed discussion on agenda points, the committee taken the following decisions.

1. **Inventory of Waste Generation:** - The committee directed all HCF's to submit their Bio medical Waste generation/day as per Biomedical Waste Management Rule, 2016. The proforma for the same will be issued by the Monitoring Cell concerned (**Action: Junior Consultant, Monitoring Cell/Occupiers of Bio medical waste concerned**).
2. **Facilities to Manage Waste in HCF's/Occupier:** - The Committee directed the occupiers/HCF's to submit the facility/facilities available for collection, segregation, transportation, storage and treatment in each unit as per Biomedical Waste Management Rule, 2016. The proforma for the same will be issued by the Monitoring Cell concerned (**Action: Junior Consultant, Monitoring Cell/HCF/Occupiers concerned**).
3. **Transfer of Land Survey No.972 to Medical Superintendent:** The committee directed the RFO & Head, Policy & Legal Division to handover 1200 sq.m land available with Environment department to Medical Superintendent, IGH, Kavaratti for the management of Bio medical waste in Island ( Action: The RFO & Head (P&L)/Medical Superintendent, IGH, Kavaratti)
4. **The Establishment of Intermediate Storage Facilities:** - All the HCF's/Occupiers at Kavaratti Island shall ensure Intermediate Storage Facilities in the institution premises within a period of three months. (**Action: All the HCF's/Occupiers concerned**).
5. **Incineration & disposal facilities under Bio-Medical Waste Management:** - The District Level Monitoring Committee recommended to establish a Common Bio Medical

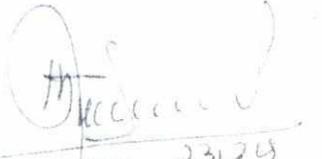
*[Handwritten signature]*  
23/12/19

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Waste Treatment Facility (CBMWTF) for the management of bio-medical waste at Kavaratti Island under Bio-Medical Waste Management Rule, 2016 (Action: State Advisory Body under BMWM Rule, 2016).

6. **Training & Capacity Building:** - The Committee directed all the HCFs/Occupiers to identify and submit the staff details who are working under Bio medical waste management stream in each unit. Also submit the requisition for training under Bio medical Waste Management to the Monitoring cell, UTLA, Kavaratti. The proforma for the same will be issued by the Monitoring Cell concerned (Action: Monitoring Cell/All the HCF's/Occupiers concerned)
7. **Capacity Building:** - The HCF's/Occupiers shall arrange capacity building/ Awareness activities etc. among the major stakeholders under Information, Communication and Education (ICE) module developed by Central Pollution Control Board, New Delhi (Action: Medical Superintendent, IGH, Kavaratti/HCF's/Occupiers concerned)
8. **Establishment of Slaughter Houses:** The Committee opined that a well-established scientific slaughter house is need of the hour at Kavaratti for the management of animal slaughtering in island (Action: Director, Animal Husbandry/ Member secretary, LPCC, Kavaratti)

The meeting ended at 5.30 PM with thanks to the chair.

  
(T.Kassim) 23/12/19

Deputy Collector & Chairman, DLMC

F.No.66/21/2018-E&F(P&L),

Dated 23.12.2019

To

1. The Committee Members concerned.
2. The Implementing agencies under Bio Medical Waste Management Rule, 2016.

Copy to

- 1) The PA to Hon'ble Administrator, UTLA, Kavaratti for kind information.
- 2) The PA to Advisor to Administrator, UTLA, Kavaratti for kind information.
- 3) The PA to Secretary, Health Services, UTLA, Kavaratti for kind information.
- 4) Shri B.Vinod Babu, Nodal officer, WM Division, Central Pollution Control Board, Ministry of Environment, Forest, & Climate Change, Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032 E-mail: [bvbabu.cpcb@nic.in](mailto:bvbabu.cpcb@nic.in)

  
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भारत सरकार  
लक्षद्वीप प्रशासन  
विज्ञान एवं प्रौद्योगिकी विभाग  
कवरत्ती द्वीप-682 555

277  
Annexure-R-13

File No: LD-03005/1/2020-LPCC-UT-LKS(2)/870

Dated /तारीख 29.01.2020

### NOTIFICATION

In pursuance of Rule 3 (2) of the Noise Pollution (Regulation and Control) Rules, 2000 (said rules), UT of Lakshadweep hereby notifies the categorization of areas in the UT of Lakshadweep into Silence Areas/Zones and Mixed Zone for the purpose of implementation of Noise standards for different areas.

A. Silence Zone:

All areas comprising not less than 100 meters around hospitals, educational institution, courts are identified to be falling within the silence zone. For the purpose of designating a specific area to be Silence zone, the 'Authority' shall within six months from the date of this Notification survey the area falling within his jurisdiction and designate on a map Silence Zone having regard to the predominant character of the locality.

B. All the remaining areas in the Islands of Lakshadweep are hereby categorised as mixed categories of area and the limits of the air quality standards and emission standards generated from different sources in these mixed categories of area shall be same as that of the Commercial area.

The ambient air quality standards and emission standards generated from different sources for controlling noise pollution, and their limits in dB(A)Leq in different areas in the Islands are as follows.

Area Code	Category of Area	Limit in dB(A) Leq*	
		Day Time	Night Time
A	Silence Zone	50	40
B	Mixed Zone	65	55

Note 1: Day time is reckoned in between 6 a.m. and 10 p.m.

Note 2: Night time is reckoned in between 10 p.m. and 6 a.m.

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499/2020/Est (S&amp;T)

\*dB (A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing  
 A "decibel" is a unit in which noise is measured.  
 "A" in dB (A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.  
 Leq: It is energy mean of the noise level over a specified period.

This is issued with the approval of the Hon'ble Administrator, UT of Lakshadweep vide e- File No. LD-03005/1/2020-LPCC-UT-LKS dated 25.01.2020.

*S. Sundaravadivelu*  
 (DR.S.SUNDARAVADIVELU)  
 Secretary (Science & Technology)  
 UT of Lakshadweep

- To
1. Director, Printing & Stationery, UT of Lakshadweep to publish the notice in the next Gazette and to furnish 50 copies to Director, Science & Technology, UT of Lakshadweep
  2. All the Secretaries of the UT of Lakshadweep
  3. DIG, Lakshadweep Police, UT of Lakshadweep
  4. Surpintendent of Police, UT of Lakshadweep
  5. All HoDs of the UT of Lakshadweep
  6. Chief Executive Officer, District Panchayth, UT of Lakshadweep
  7. Member Secretary, Lakshadweep Pollution Control Committee
  8. PA to the Hon'ble Administrator, UT of Lakshadweep
  9. Principal/Headmaster in all the Educational Institution of the islands
  10. Director, Road Transport Office, UT of Lakshadweep
  11. Deputy Collector/SDOs in all islands
  12. Guard File/Spare Copy



भारत सरकार

लक्षद्वीप प्रशासन

विज्ञान एवं प्रौद्योगिकी विभाग

कवरत्ती द्वीप- 682 555

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File No: LD-03005/1/2020-LPCC-UT-LKS(1)/870 Dated /तारीख 29 .01.2020

### NOTIFICATION

In pursuance of clause (c) of Rule 2 of Noise Pollution (Regulation and Control) Rules, 2000 (hereinafter called the "said Rules"), the Union Territory of Lakshadweep hereby designates the following officers as "Authority" for the maintenance of the ambient air quality standards in respect of noise under the said Rules, with immediate effect. For the purpose of implementation of the statutory provisions under the Environment Protection Act, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, effectively, the Authority mentioned hereunder are also hereby directed to carry out specific responsibilities of prohibition and regulation meticulously and in case of any violation, all authorities should initiate legal action in accordance with law.

Prohibitions and Restrictions	Implementing and Regulating Authorities
Use, sale and manufacturing of airhorns are totally prohibited in the UT of Lakshadweep.	1. SHOs in concerned Islands (Lakshadweep Police) 2. Deputy Collector/Sub Divisional Officers 3. Road & Transport Department
Honking of horns is strictly prohibited in 'Silence Zone area' i.e. Educational Institution, Library, Court, Hospital and Nursing Home.	SHOs in concerned Islands (Lakshadweep Police)
Use of any kind of fireworks is strictly prohibited in Hospital and Nursing Home area.	1. SHOs in concerned Islands (Lakshadweep Police), 2. Management of the hospital and nursing home
Use, sale, storage and manufacturing of noise making fireworks generating noise level above 90 dB (A) impulse from the 5 meter of the bursting point.	1. SHOs in concerned Islands (Lakshadweep Police) 2. Lakshadweep pollution Control Committee
Use of loudspeaker in open area is strictly prohibited before three days of commencement of Secondary and Higher Secondary Examination and till completion of such examination.	SHOs in concerned Islands (Lakshadweep Police),

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Loudspeaker should be used only from 6A.M. to 10 P.M. in open area after obtaining necessary permission from the competent authority i.e. Sub Divisional Officer, Block Development Officer, Deputy Superintendent of Police/Inspector/Sub Inspector. Permissible ambient noise level as notified by the Government of India under Environment (Protection) Act, 1986 should be maintained during the use of microphones. During the use of microphone in open air, sound limiter should be attached with amplifier for regulating noise level.	1. SHOs in concerned Islands (Lakshadweep Police) 2. Deputy Collector/Sub Divisional Officers. 3. Lakshadweep Pollution Control Committee.
During operation of the Diesel Generator Set, the permissible ambient noise level notified by the Government of India under Environment (Protection) Act, 1986 should be maintained. Diesel Generator Set of 15 KVA and above should not be installed or operated without prior permission of the Lakshadweep Pollution Control Committee.	Lakshadweep Pollution Control Committee.
The industries should not generate any noise level, in violation of the ambient noise level fixed up under Environment (Protection) Act, 1986. Industrial unit should not be established or operated without prior permission of the Lakshadweep Pollution Control Committee.	Lakshadweep Pollution Control Committee.

This is issued with the approval of the Hon'ble Administrator, UT of Lakshadweep vide e- File No. LD-03005/1/2020-LPCC-UT-LKS dated 25.01.2020.

*S. Sundaravadivelu*  
(DR.S. SUNDARAVADIVELU)  
Secretary (Science & Technology)  
UT of Lakshadweep

To

1. Director, Printing & Stationery, UT of Lakshadweep to publish the notice in the next Gazette and to furnish 50 copies to Director, Science & Technology, UT of Lakshadweep
2. All the Secretaries of the UT of Lakshadweep
3. DIG, Lakshadweep Police, UT of Lakshadweep
4. Surpintendent of Police, UT of Lakshadweep
5. All HoDs of the UT of Lakshadweep
6. Chief Executive Officer, District Panchayth, UT of Lakshadweep
7. Member Secretary, Lakshadweep Pollution Control Committee
8. PA to the Hon'ble Administrator, UT of Lakshadweep
9. Principal/Headmaster in all the Educational Institution of the islands
10. Director, Road Transport Office, UT of Lakshadweep
11. Deputy Collector/SDOs in all islands
12. Guard File/Spare Copy

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भारत सरकार/GOVT. OF INDIA  
लक्षद्वीप प्रशासन/LAKSHADWEEP ADMINISTRATION  
लक्षद्वीप प्रदूषण नियंत्रण समिति/LAKSHADWEEP POLLUTION CONTROL COMMITTEE  
विज्ञान एवं प्रौद्योगिकी विभाग/DEPARTMENT OF SCIENCE & TECHNOLOGY  
कवरत्ती द्वीप 682 555/ KAVARATTI ISLAND -682 555

File No: LD-03006/8/2019-LPCC-UT-LKS-Part(1)

Dated: 25.12.2019

To

Shri Abhey Singh Soni,  
Additional Director & Head  
Waste Management II Division,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi- 110 032  
E-Mail: [abheysoni@gmail.com](mailto:abheysoni@gmail.com)

Sub: Penalty of Rs. 1 lakh per month in compliance of Hon'ble NGT orders dated 26.08.2019 in  
O.A No. 804/2017- Reg.  
Ref: F.No.B-29016/C-08/19/WM-II Div. dated December, 19, 2019

Sir,

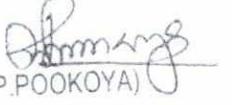
Kindly refer the e-mail dated 20.08.2019 regarding the submission of status on compliance of the Hon'ble NGT order dated 26/08/2019 and imposition of penalty of Rs. 01 lakh/month in case on non-compliance. In this connection vide letter dated 19.12.2019 of CPCB, LPCC has sanctioned an amount of Rs. 3 Lakh as the penalty imposed is with regard to the non-submission of implementation status on recommendations made by the Monitoring Committee in its interim report, as directed by the Hon'ble NGT in OA No. 804/2017 vide order dated 26/08/2019.

The details required in respect of the UT of Lakshadweep are enclosed for your information and necessary action. The details of hazardous waste also uploaded in the SPCB Sanyojan portal i.e <http://125.19.52.219/annual/>.

This issued with the approval of the Chairman, LPCC dated 25.12.2019

Encl: As above

Yours faithfully,

  
(P. POOKOYA)

(पी. पूकोया)

Member Secretary, LPCC

सदस्य सचिव, ल. प्र. नि. स

  
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REJUVENATION OF WATER BODIES.

Name of Island	Total No. of Ponds identified for rejuvenation	Estimated amount submitted by VDP	No. of ponds proposed to be rejuvenated in Phase-I	Estimated amount	No. of ponds proposed to be rejuvenated in Phase-II	Estimated amount
Agatti	24	Rs.39,49,998	9	Rs.15,16,800	15	Rs.24,33,198
Amini	70	Rs.14,00,000	27	Rs.5,47,800	43	Rs.85,22,000
Androth	30	Rs.37,50,000	11	Rs.14,40,800	19	Rs.23,09,200
Bitra	6	Rs.1,20,800	3	Rs.61,800	3	Rs.59,000
Chetlat	8	Rs.15,90,984	3	Rs.6,20,800	5	Rs.97,01,184
Kadmat	25	Rs.38,39,500	10	Rs.15,35,800	15	Rs.23,03,700
Kalpeni	4	Rs.8,52,000	2	Rs.3,39,800	2	Rs.51,22,000
Kavaratti	34	Rs.47,94,590	13	Rs.18,37,800	21	Rs.29,56,700
Kiltan	24	Rs.39,49,998	9	Rs.15,16,800	15	Rs.24,33,198
Minicoy	13	Rs.14,88,578	5	Rs.5,81,800	8	Rs.9,06,778
Total	*238	Rs.2,57,36,448	92	Rs.1,00,00,000	146	Rs.2,03,46,158

  
C.N. Shajahan  
Superintending Engineer

  
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Annexure-R-16

283



भारत सरकार  
लक्षद्वीप प्रशासन  
लक्षद्वीप प्रदूषण नियंत्रण समिति  
विज्ञान एवं प्रौद्योगिकी विभाग  
कवरत्ती द्वीप 682 555

File No: C-18018/1/2019-LPCC-UT-LKS

Dated: 03. 02.2020

TO

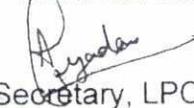
Smt. Divya Sinha,  
Additional Director & Division Head,  
IPC- II, Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi- 110 032  
E-Mail: [divyasinha.cpcb@nic.in](mailto:divyasinha.cpcb@nic.in)

Sub: Status Report on Action Plan on 14 thematic areas in OA No.606/2018 of  
Compliance of Municipal Solid Waste Management Rules, 2016- Regarding  
Sir,

Kindly refer the report on action plan on 14 thematic areas in OA No.606/2018 of  
Compliance of Municipal Solid Waste Management Rules, 2016 dated November, 2019  
of CPCB. The requisite information in respect of UT of Lakshadweep is enclosed  
herewith for further necessary action. It is also requested that the compliance  
report/direction may be send to the undersigned.

Yours faithfully,

Encl: As Above

  
Member Secretary, LPCC

Copy to :

1. PA to the Advisor to the Administrator, UT of Lakshadweep
2. PA to Chairman, LPCC for information
3. PA to Secretary (Environment & Forests), Kavaratti, UT of Lakshadweep for information

Status report on action plan for Lakshadweep on 14 thematic areas, received from the CPCB dated 27.12.2019

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Sl No. as in CPCB Report	Item	Status/Action taken	Time frame	Remarks
3.1	<b>Municipal Solid Waste Management</b>			
12	Percentage of ULBs using compartmentalized vehicles for collection for different fraction of waste	The department is going to procure 18 compartmentalized vehicles for collection of waste in nine islands. The proposal is to purchase one each four wheeler and three wheeler vehicle for 5 major islands and two each three wheeler vehicles for 4 smaller islands. Bitra is a very small island and does not require any vehicle.	April, 2020	
41	Percentage of ULBs in which biodegradable waste is sent to compost/ biomethenation plant.	In Kavaratti, all Biodegradable waste collected through 2500 household bins (10 lit.) and all household waste sent to the pits for composting.  In all other islands, the Biodegradable waste disposed off in-situ by the household by feeding to livestock and using it as manure for cultivation. However, it is planned that the Kavaratti model will be extended to the other islands in due course.	May, 2020	Department also submitted a proposal to Ministry of Environment, Forest and Climate Change with the support of World Bank to install biogas plants in all households of various islands of Lakshadweep under ICZMP phase II project at an estimated cost of Rs23.9 crore.
48	Percentage of ULBs having own/regional operational landfill sites	Not applicable	Not Applicable	Landfill sites are not there in Lakshadweep due to the geographical conditions
57	Percentage of ULBs in which investigations of old/ existing dump sites for biomining has been initiated	Not applicable	Not Applicable	No dump sites for biomining are present in Lakshadweep
<b>Performance of state/UTs (SWM)</b>				
2	Percentage of ULBs in which user fees has been	100% The user fee provision has been made for all the islands in	01.04.2020	The user fee collection on pilot basis will be implemented in Kavaratti island.

	incorporated in bye laws	the Lakshadweep Solid Waste Management Bye Law 2018		Subsequently it is proposed for all the remaining islands.
3	Percentage of ULBs having door to door collection systems	Door to door collection is 100% at Kavaratti for Bio degradable and Non- biodegradable waste.  In other islands 100% Non-biodegradable waste is collected by community bin (4686 numbers) and Biodegradable waste is disposed in situ at source itself.	Not Applicable	285
5	Percentage of ULBs in which segregation of waste at household level/source have been implemented	It is 100% segregation of waste at household level in all the islands.	Not Applicable	
3.1.1	<b>Recommendations</b>			
iii	Compliance with NGT directions dated 06.03.2019 in OA No. 606/2018 uploaded on SPCB Sanyojan portal on CPCB website	The compliance report is being uploaded	07.02.2020	
3.2	<b>Sewage Management</b>			
3.2.2	<b>Observation</b>			
	The States/UTs were required to provide information against 7 parameters as per CPCB format			
1	Estimated Sewage Generation	Roughly estimated for the total households of 11574 for the population 64473 @ water requirement of 55 LPCD is 2.8 MLD		
2	Treatment Capacity (Projection for 05 years to be taken into consideration)	The islands do not have any major industries or factories. In the island out flow is only from individual household, private establishments and from government institutions. Therefore, it is considered that sewage treatment plant is not necessary in islands.  The faecal waste water is first discharged into septic tank and subsequently to soak pit and the filtrated waste water from soak pit is then going to the ground through further		

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		<p>natural filtration. Non faecal waste water is first going to a separate soak pit and then filtrated waste water from soak pit is then going to the ground through further natural filtration.</p> <p>For the treatment of faecal waste, UTLA already implemented Bio-Toilets in three islands. For making 100% coverage of all households initially in Kavaratti, tender is being floated shortly. Proposal to install Bio-toilets in all islands in long run is also under consideration.</p> <p>Further, it is proposed to explore possibility of centralized Septage Treatment Plant at Kavaratti for processing of night soil from the septic tank after retention period. A firm has already appointed for preparing the DPR for this project and Work Order issued on 31/1/2020.</p>		
3	Status of Sewerage System (in km)	Not relevant to UTL		
4	No. of STPs	One STP with 20 KLD is installed in the tourist resort at Bangaram Island		
5	Has bulk users identified for reuse of treated Water such as Industrial Clusters, Metro Rail, Indian railways, Infrastructure Projects, Agriculture, Bus Depots and PWD? (Y/N)	Not relevant to UTL		
6	Quantity of treated wastewater being used by Bulk User(in MLD)	Not relevant to UTL		
7	No. of water Aquatic Sources (Lakes, pond, etc.) being developed through treated wastewater	Not relevant to UTL.		

3.5	E-Waste		
<b>Performance of the States/UTs (E-Waste)</b>			
2	Facilitate collection and disposal of E-Waste	E-Waste in the various islands is transporting to the Central Depository Site in each island and action initiated to identify the authorized recycler/dismantler of CPCB at mainland for final disposal.	March, 2020
3	Governance frame work for monitoring compliance	Action for designation of Nodal officers at UT level and island level is under progress.	February 2020
4	Capacity building at district/state /CPCB level	The action being initiated to conduct the Island/ UT level	March 2020
5	IEC plan be framed up and executed	The action being initiated to frame and execute the IEC plan	May, 2020
6	Strengthen system of enforcement	The action being initiated to strengthen system of enforcement	May, 2020
3.6	Bio Medical Waste		
3.6.2 (4)	Implementation status of Bar Code system	The meeting of State Advisory Committee held on 15.01.2020 decided to maintain a Register till implementation of Bar Code System with the support of IMAGE Kerala. MOU is to be executed shortly.	August.2020
3.7	Hazardous Waste		
3.7.3	Recommendations		
i	Status of implementation of recommendations made by Monitoring Committee in its interim report submitted to CPCB File No: LD-03006/8/2019-LPCC-UT-LKS-Part(1) Dated: .12.2019		
3.11	<b>Rejuvenation of Water Bodies</b>		
3.11.2	<b>Performance of State/UTs (Rejuvenation of water bodies)</b>		
	Non submission of Action Plan	Action has been initiated for rejuvenation/repair and rehabilitation of existing ponds. Out of 456 identified abandoned/damaged ponds 218 numbers are rejuvenated. Action plan for the rejuvenation of remaining ponds 238 numbers is prepared under Jal Shakti Abhiyan which is enclosed.	March, 2021
			There is no surface water like river, lake etc in UT of Lakshadweep. Ground water occurs under phreatic conditions in these islands occurring as a thin lens floating over sea water. The recharge to the ground water is only through rain fall infiltration.

*True Copy*

*[Signature]*  
(Member Secretary, LPCC)

IN THE NATIONAL GREEN TRIBUNAL, DELHI 280

Original Application / Appeal / Misc. Application No 606.....of 2018

IN THE MATTER OF:

..... COMPLIANCE OF MUNICIPAL SOLID WASTE ..... Applicant(s)  
MANAGEMENT RULES - 2016 Appellant(s)

VERSUS

..... Respondent(s)

VAKALATNAMA

I/We **Union Territory of Lakshadweep**, Applicant(s) / Appellant(s) / Respondent(s) in the above Original / Misc. Application /Appeal do hereby appoint and retain **Sunita Sharma**, Advocate to act and appear for me/us in the above Original / Misc. Application /Appeal and on my/our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including proceedings in taxation and applications for review, to file and obtain/ return of documents and to deposit and receive any money on my/our behalf in the said Original / Misc. Application /Appeal and in applications for Review and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance to this authority.

Dated this the 6th day of February 2020

Accepted, Identified & Certified and verified.



**Sunita Sharma**

Advocate

Chamber No. 202

C.K. Daphatary Block Lawyer Chamber

Supreme Court of India Tilak Lane

New Delhi-110001

Mob: 9811602201,



असर पाल अस्वर पाल सिंह  
Resident Commissioner  
आयुक्त आसुर/Resident Commissioner  
केन्द्र प्रशासनिक आसुर/UT Admn. of Lakshadweep  
आसुर पाल अस्वर पाल सिंह  
Lakshadweep House  
नई दिल्ली  
नगरपालिका, नई दिल्ली

Applicant(s)/Appellant(s)  
Respondent(s)/Caveator(s)

MEMO OF APPEARANCE

To,

The Registrar  
National Green Tribunal  
New Delhi

Sir,

Kindly enter my appearance in the above mentioned Original / Misc. Application /Appeal / Reference / Review made on behalf of the above named Applicant(s)/appellants(s)/Respondent(s).

Yours faithfully



(Sunita Sharma)

Advocate for the Applicant (s)  
Respondent(s) / Appellant (s)

New Delhi

Dated. 06.02.2020

ENL. No P 348/1986